उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H 63709 /C-S/GI/OA No. 490/19/21 Date 20-7-21

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: **Regarding submission of Compliance Affidavit in pursuance of the order of Hon'ble NGT passed in OA No. 490/2019, In Re: T. S. Singh versus State of UP & Ors.**

Sir,

In compliance of the direction given in the order dated 09.06.2021 passed by the Hon'ble National Green Tribunal in OA No. 490/2019, In Re: T. S. Singh versus State of UP & Ors., the Compliance Affidavit is submitted herewith.

Therefore, the Compliance Affidavit is hereby attached with the request to put up before Hon'ble National Green Tribunal for kind perusal.

Encl: As above

Yours Sincerely,

(Ashish Tiwari)
Member Secretary

Copy to: The following for information and necessary action please:-

1. Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi

Member Secretary

टी.सी.– 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ – 226 010
दूरभाष : 0522–2720828, 2720831
फैक्स : 0522–2720764, 2720676
ई–मेल : info@uppcb.com
वेब साइट : www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow – 226 010
Phone : 0522-2720828, 2720831,
Fax : 0522-2720764, 2720676
e-mail : info@uppcb.com
Web Site : www.uppcb.com

BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

ORIGINAL APPLICATION NO. 490 OF 2019

IN THE MATTER OF:

T.S. SINGH ...APPLICANT

VERSUS

STATE OF U.P. ...RESPONDENT

AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, U.P. POLLUTION CONTROL BOARD

I, Ashish Tiwari, S/o Sri Shankar Dayal Tiwari, aged about 51 years, Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, U.P. at present at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I in the above noted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.

2. That abovenoted matter came up for hearing on 09.06.2021 when this Hon'ble Tribunal passed the following order:

> ".....The Member Secretary, UP PCB may explain why action be not taken for failure of the PCB pointed out hereinabove – not providing water quality data of Sai, functioning of RRC and reporting the progress to the Chief Secretary. The PCB may also report further progress in the matter of recovery of compensation assessed and initiation of prosecution proposed."

   A true copy of the said order is being enclosed herewith and marked as **Annexure-1**.

3. That in compliance of the said order dated 09.06.2021 present affidavit is being filed.

4. That in the abovenoted case this Hon'ble Tribunal by order dated 07.10.2020 has given the following directions to Principal Secretary,

Urban Development. The said Paras 6 and 7 are reproduced herein below:

> "The Principal Secretary, Urban Development (Nagar Vikas) must ensure initiation of remedial steps within one month, out of the State funds or fund collected as per rules from inhabitants, without waiting for the NMCG approval. The Principal Secretary, Urban Development may remain present in person (by Video Conferencing) with the compliance report on the next date of hearing. The report may specifically mention water quality status of river Sai, further progress on laying of sewers, performance of in-situ remediation of four drains and operational status of STP.
>
> 7. The State PCB is at liberty to initiate prosecution and recover compensation following due process of law."

A true copy of the said order dated 07.10.2020 is being enclosed herewith and marked as **Annexure-2**.

5. That it is very humbly submitted that U.P. Pollution Control Board has understood the order dated 07.10.2020 that water quality of Sai River has to be submitted by the Principal Secretary, Urban Development. Because of this understanding status was not given, however, there was no intention not to supply the information.

6. That it is submitted that Regional Office, UP Pollution Control Board, Raebareli is regularly monitoring the water quality of River Sai in the upstream and downstream of the drains meeting point in River Sai. Monitoring of all the four drains, before and after Bio-remediation is also being done from time to time by Regional Office, UP Pollution Control Board, Raebareli. Analysis report of river Sai and the drains, before and after Bioremediation, is attached herewith and marked as **Annexure-3 & 4**.

7. That it is further submitted that a review meeting was held by Hon'ble Over Sight Committee, National Green Tribunal, UP on 17-3-2020

NOTARY R C VERMA Adv & NOTARY Lko U.P. INDIA UTTAR PRADESH 19/3/Rai

regarding the progress made by concerned departments for compliance of orders passed by Hon'ble National Green Tribunal.

Hon'ble Chairman of the Over Sight Committee, National Green Tribunal, UP directed the Regional Officer, UP Pollution Control Board in the meeting to submit the analysis reports of the drains falling in the river Sai and the water quality report of the river Sai in the upstream and downstream of the meeting point of the drains.

In compliance of the directions of the Hon'ble Chairman of Over Sight Committee, the Regional Officer, Raebareli submitted the desired reports to the Hon'ble Over Sight Committee, National Green Tribunal, UP vide its letter no. 66/Ma.Adhyaksha OS Comm./0A-490/R/20-21 dated 06-06-2020 which was received in the office of Over Sight Committee on 11-6-2020. True copy of the letter and its receipt is annexed herewith and marked as **Annexure-5**

8. That it is submitted that U.P. Pollution Control Board has sent a letter no. G 32452/ C-5/samanya/527/2020 dated 04.3.2020, to Under Secretary, Dept. of Environment, Forest & CC, Govt. of UP, with recommendation of prosecution of Executive Officer, Nagar Palika Parishad, Pratapgarh, under section-24 and 43 of Water (Prevention and Control of Pollution) Act, 1974. A reminder letter was sent on 12-10-2020 to Under Secretary, Dept. of Environment, Forest & CC, Govt. of UP for the same. True copy of the letters are enclosed and marked as **Annexure-6 & 7**.

9. That taking cognizance of the letters of UP Pollution Control Board dated 04-3 2020 and 12-10-2020, Secretary, Dept. of Environment, Forest & Climate Change, Govt. of UP has sent letters to Principal Secretary, Nagar Vikas, Govt. of UP vide letter 245/81-6-2020-26 (Tuio)/2017 TC/1/ in May, 2020 and letter no. 770/81-6-2020-26 (THo)/2017 TC dated 19-10-2020 for seeking permission for prosecution against Executive Officer, Nagar Palika Parishad, Pratapgarh under Sec. 197 of CrPC. True copy of the letters are enclosed herewith and marked as **Annexure-8 & 9**.

Again a reminder letter no. G 35526/C-5/samanya/527/21 dated 16-6-2021 has been sent to Principal Secretary, Dept. of Environment,

NOTARY R C VERMA Adv. NOTARY Lko U.P. INDIA GOVT. OF UTTAR PRADESH

Forest & CC, Govt. of UP for seeking permission from the concerned department for prosecution of Executive Officer, Nagar Palika Parishad, Pratapgarh. True copy of the letter enclosed herewith and marked as **Annexure-10**.

Permission for prosecution of Executive Officer of Nagar Palika Parishad, Pratapgarh under Sec.-197 Cr Pc is still awaited from the Department of Urban Development, U.P.

10. That U.P. Pollution Control Board issued a Show cause notice to Nagar Palika Parishad, Pratapgarh for, imposition of Environmental Compensation (EC) of Rs. 36.50 Crores (Rs. Thirty Six crore Fifty Lacs only), vide letter no. H 48668/C-5/samanya-527/2020 dated 06-3-2020, for discharging untreated sewage of Nagar Palika Parishad, Pratapgarh through various drains into the river Sai which is deteriorating the water quality of the River Sai. The environmental compensation was calculated following the guidelines and the methodology developed by CPCB, Delhi for calculation of Environmental Compensation. True copy of the letters enclosed herewith and marked as **Annexure-11**.

11. That reply to Show cause notice was sent by Executive Officer, Nagar Palika Parishad vide letter 1700/न0पा0परि0-2020 dated 27-3-2020 which was received (via E-mail) in this office on 24-8-2020.

A letter was sent to Secretary, Department of Urban Development, UP on 27-8-2020 for getting comments so that final decision may be taken on the show cause notice issued to Nagar Palika Parishad, Pratapgarh for imposition of environmental compensation of Rs. 36.50 Crore.

NOTARY R C VERMA Adv & NOTARY Lko U.P. INDIA

Regarding the same again a reminder letter was sent by Secretary, Department of Environment, Forest and Climate Change, Govt. of UP to Principal Secretary, Department of Urban Development. Govt. of UP on 19.10.2020. (copy of the letters attached herewith and marked as **Annexure 12 & 13**.

No Reply/comments were received from the Department of Urban Development, UP, therefore UP Pollution Control Board has imposed environmental compensation of Rs. 36.50 Crore (Rupees Thirty Six crore and Fifty Lacs only) vide letter no. H 62569/C-5/Samanya/527/21 dated 21-6- 2021 against Nagar Palika Parishad, Pratapgarh for not ensuring the treatment of Sewage generated from Nagar Palika Parishad, Pratapgarh thereby, polluting the river Sai. Copy of the letter is also endorsed to Principal Secretary, Dept. of Urban Development Govt. of UP and District Magistrate, Pratapgarh for necessary action. (copy of the letter attached herewith and marked as **Annexure-14**.

Regional Officer, UP Pollution Control Board, Raebareli has issued letter to Nagar Palika Parishad, Pratapgarh on 21-6-2021 for ensuring the deposition of the environment compensation to the Board within the stipulated time. Copy of the letter has also been endorsed to District Magistrate, Pratapgarh for necessary action. Copy of the letter attached herewith and marked as **Annexure-15**. The environmental compensation has not been deposited by the Nagar Palika Parishad, Pratapgarh till date.

12. That it is submitted that the stretch of river Sai from District Unnao to District Jaunpur has been identified as polluted river stretch in 'Priority-V'. In compliance of Hon'ble National Green Tribunal order passed in OA No. 673/2018 in the matter of News Item Published in the "THE HINDU" authored by Shri Jacob Koshy titled 'More river stretches are now critically polluted: CPCB, the UP Pollution Control Board has prepared an Action Plan for rejuvenation of the polluted river stretch of the river Sai, which was duly approved by River Rejuvenation Committee, UP on 01-07-2019.

Copy of the Minutes of the meeting of River Rejuvenation Committee dated 01-7-2019 are attached herewith and marked as **Annexure-16**.

13. That further, it is submitted that meetings of River Rejuvenation Committee, UP under the Chairmanship of Agricultural Production Commissioner, UP who is also the Chairman of River Rejuvenation

Committee, are organized for reviewing the progress made in the implementation of action plans prepared for rejuvenation of polluted river stretches in UP. (Copy of the Minutes of the meeting of River Rejuvenation Committee dated 22-8-2020 is attached herewith and marked as **Annexure-17.**

The progress of implementation of the action plans prepared for the rejuvenation of rivers is monitored quarterly by Central Monitoring Committee constituted by Hon'ble National Green Tribunal in the matter of OA no. 673/2018 which is organised by National Mission for Clean Ganga (NMCG). The Ninth meeting of the Central Monitoring Committee was held on 04-3-2021.

14. That it is submitted again that important matters and orders passed by Hon'ble National Green Tribunal are reviewed regularly at the level of Chief Secretary, U.P.

The U.P. Pollution Control Board in its limited resources is always try to comply with the orders passed by this Hon'ble Tribunal. The information in the present case could not be submitted due to wrong interpretation of the order by the Board. The Board assures to this Hon'ble Tribunal that its orders will be complied with by it. Hence, the present notice issued to the Deponent be recalled.

DEPONENT

VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 19th DAY OF JULY, 2021 AT NEW DELHI.

DEPONENT

Solemnly affirmed before me in office today at .... 6.00 ... p.m. by ..... Ashish Tiwari ..... who is identified by Shri ..... Clerk to Shri ..... S.K. Tariq, Advocate High Court Allahabad Lko. I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

19-7-2021

R.C. VERMA
Adv. & NOTARY
Collectrate Court
Lucknow U.P. India
Regd. 81/64/2000

Annexure-1

Item No. 03 (Court No.1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 490/2019

(With reports date 01.06.2021 and 08.06.2021)

T. S. Singh Applicant

Versus

State of Uttar Pradesh Respondent

Date of hearing: 09.06.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Respondent: Ms. Priyanka Swami, Advocate for State of UP with Dr. Rajneesh Dubey, Additional Chief Secretary, Urban Development Department, State of UP
Mr. Pradeep Misra with Mr. Daleep Dhyani, Advocates for UPPCB

ORDER

1. Issue for consideration is prevention of discharge of untreated sewage into Sai River at Pratapgarh in Uttar Pradesh.

2. We may note brief background of the proceedings by referring to some of the earlier orders of the Tribunal. On 02.01.2020, the Tribunal considered the report dated 30.08.2019 filed by the UPPCB as follows:-

> *"1. District Pratapgarh has 9 towns out of them 7 are statutory towns and 2 Census towns. There are 533,546 households in the district accounting for 1.6 percent of the total households in the state. The average size of households in the district is 6.0 persons. Total population of the city Pratapgarh as per 2011 census is 76.133 and water consumption is 13.70 MLD. The total sewage generation of the city is 8.95 MLD.*

2. ***In Pratapgarh city main drain named City drain originates from Prayagpur Aurehta joins Sai River at Bela Pratapgarh. Distance covered by city drain from Prayagpur Aurehta to its meeting point to Sai River is approx 0.44 Km. City drain carries domestic waste water of habitations settled along the course of river Sai. Total sewage discharge from city drain to river Sai is 8.95 MLD which is untreated in nature. The city drain with a flow of 8.95 MLD will be intercepted and routed to under construction STP of 8.95 MLD at Pratapgarh city near Belhamai Bridge.***

3. Above mentioned STP of 8.95 MLD capacity is based on Fluidized Aerobic Bed Reactor (FAB) technology whose main units are Screen & grit chamber, FAB reactor I & 11, tube settler, chlorine contact tank, Sludge thickner. sludge drying bed etc. ***At the time of inspection STP was found non- operational due to under construction of sewer lines and its connectivity with STP. At present sewage is directly discharged into river Sai.***

4. It has been informed that ***STP was constructed in year 2009 by Thermax Ltd in Pratapgarh Jalotsaran Yojna Belha Pratapgarh city with total estimated cost of Rs. 1820.75 Crore in which 8.50 Crore for STP and rest for sewer line, main pumping station and intermediate pumping station****. Summary of the Pratapgarh sewerage plan is attached herewith and marked as Annexure no.-1.*

5. ***It has been informed by UP Jal Nigam, Pratapgarh that construction work of STP and main pumping station was started by July 2009 as the land for STP and MPS was made available by Nagar Palika Parishad, Pratapgarh. Later the work was delayed due to P1L in Lucknow bench of Allahabad high court lodged by Dr. R.K Singh owner of a hospital near STP campus****.*

6. ***It is informed by U.P. Jal Nigam Pratapgarh that the work of sewer laying etc. cannot be started timely because the funds released for construction was not equivalent to sanctioned amount, and the tender for construction was cancelled six times by competent authority due to different reasons.*** *Later Forest Department imposed ban on laying of sewer and asked for permission of Govt. of India. Scheme where works are held up due to ban imposed by Forest Dept. Pratapgarh, is attached herewith and marked as Annexure no.-2.*

7. It has been informed that total proposed sewer line for connection of drains to STP is 12.472 Kilometre in which approx. 9 Kilometres sewer line has been installed and rest 3.472 Km is under construction. ***Approximately 95% work of STP was completed in 2010 and its testing has been also done.***

8. Regional office UPPCB Raebareli has been directed to EO Nagar Palika Parishad. Pratapgarh and Executive Engineer Jal Nigam Pratapgarh vide letter no. 1305/STP/2017-18 dated 18.01.2018 and 696/STP/P/18-19 dated 10.09.2018 for completion and operation of STP as soon as possible.

*9. **The river Sai is also covered in the identified "Polluted river stretches" as Priority —V.** In compliance of order passed by Hon'ble NGT on 20-09-2018 in OA no. 673/2018 in the matter of NEWS ITEM PUBLISHED IN "THE HINDU' AUTHORED BY SHRI JACOB KOSHY" titled More river stretches are now critically polluted: CPCB, **in this regard Pollution Control Board has prepared an Action Plan for rejuvenation of river Sai which has been duly approved by 'River Rejuvenation Committee, U.P.**"*

3. The matter was last considered on 07.10.2020 in the light of status report filed by the Oversight Committee (OC)[1] dated 28.08.2020 and action taken report filed by the UP Jal Nigam dated 07.10.2020. The OC found that the projects are being delayed in the last 11 years and accountability needs to be fixed for continued pollution. **There was misappropriation of funds warranting disciplinary and criminal action against concerned officers**. The Jal Nigam raised the plea of lack of funds. **The Tribunal accordingly directed the Principal Secretary, Urban Development, U.P. to ensure remedial action without waiting for NMCG approval. It was also directed to remain present in person (by video conferencing) with the compliance report.** The operative part of the order is reproduced below for ready reference:

> *"3. The Tribunal noted the failure of the Principal Secretary, Urban Development in taking remedial measures in defiance of the directions of this Tribunal reproduced therein which are based on judgment of the Hon'ble Supreme Court in Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors., (2017) 5 SCC 326. The observations are:*
>
> > *"6. Any failure to follow atleast the above minimum course which is easily available, **the Principal Secretary, Urban Development Department as well as Chief Executive Officers of the concerned Local Body and Jal Nigam or any other officers entrusted with this function must be held accountable personally by way of disciplinary action as well as requirement of payment of compensation on 'Polluter Pays'***

[1] constituted by this Tribunal for the State of UP, on suggestion of the State, headed by Justice SVS Rathore, former Judge of the Allahabad High Court at Lucknow

principle and making of entry in their ACRs to enforce the rule of law and to enforce citizens' right to clean environment.

7. *This Tribunal has dealt with the matter while dealing with the pollution of rivers. Vide order dated 22.08.2019, in O.A. No. 200 of 2014* ***(River Ganga),*** *it was observed:-*

> *"16. ..... As already observed by this Tribunal including in the order dated 14.05.2019 that River Ganga being National River with distinct significance for the country, even a drop of pollution therein is a matter of concern. All the authorities have to be stringent and depict zero tolerance to the pollution of River Ganga.* ***Wherever STPs are not operating, immediate bioremediation and/or phyto-remediation may be undertaken if feasible. To avoid procedural delay of tender processes, etc. specifications and norms for undertaking such activities may be specified in consultation with the CPCB as was earlier directed in our order dated 29.11.2018.*** *Performance guarantees may be required to be furnished for ensuring timely performance. It needs to be ensured that setting up of STPs and sewerage network to be completed and carried out so as to avoid any idle capacities being created. Performance guarantees may be taken for preventing such defaults.*

8. *Vide order dated 28.08.2019 in O.A. No 593/2017, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors., (dealing with* ***Water pollution*** *for compliance of order of Hon'ble Supreme Court in (2017) 5 SCC 326) it was observed:-*

> *"17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced.* ***Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage.*** *There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country.*

The issue of ETPs/ CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/ UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be the States/ UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No.606/2018."

9. *In O.A. No. 6 of 2012, Manoj Mishra Vs. Union of India & Ors. (dealing with* ***river Yamuna pollution****) vide order dated 11.09.2019, the Tribunal observed:-*

"13. Priorities need to be planned. ***The first step is to ensure that no pollutant is discharged into the river or drains connected thereto. Projects of setting up and upgradation of STPs including setting up of interceptors, laying of sewerage line network etc. have to be completed within strict timelines. Pending such action, immediate bioremediation and/or phytoremediation or any other alternative remediation measure may be undertaken as an interim measure.*** *Pollution of river or water bodies is a criminal offence which needs to be checked by setting up ETPs/ CETPs/ STPs. The Hon'ble Supreme Court has directed[2] that establishment and proper functioning of ETPs/ CETPs/ STPs in the country be ensured. This is to enforce the right of access to water. It has been noted by the Hon'ble Supreme Court that water pollution is the cause of various diseases and also affects food safety apart from affecting the environment as such. Following the said judgment, this Tribunal has directed[3] that "All the local bodies have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/ UTs, with effect from 01.04.2020. In default of such collection, the States/ UTs are liable to pay such compensation. The CPCB is to collect*

[2] (2017) 5 SCC 326

[3] Order dated 28.08.2019 in Paryavaran Suraksha Samiti & Anr. Vs. Union of India &Ors., O.A No.593/2017

the same and utilize for restoration of the environment."

10. *Again, vide order dated 06.12.2019, in O.A. No. 673/2018, News item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB" (dealing with* ***351 polluted river stretches****), the Tribunal observed:-*

"47. We now sum up our directions as follows:

i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 ***atleast to the extent of in-situ remediation*** *and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured.* ***If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation*** *as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP."*

11. *We may also observe that apart from interim remediation as mentioned above, pending installation of STPs etc. another option is development of wetlands and bio-diversity parks for reducing the pollution loads on the recipient water bodies. Such directions have been issued by this Tribunal in dealing with the issue in other cases also. Reference may be made order dated 18.12.2019 in O.A. No. 125 of 2017, Court on its own Motion v. State of Karnataka:-*

"28 (xii) Steps may be taken to explore development of wetlands and bio-diversity parks apart from other remedial action for reducing the pollution load on the recipient water bodies."

12. *Since the above matter is already covered by directions of this Tribunal dealing with 351 polluted river stretches vide order dated 06.12.2019, in O.A. No. 673/2018, the directions with regard to compensation etc. will apply to the present case."*

4. *In view of above, the Oversight Committee, constituted by this Tribunal for the State of Uttar Pradesh, has given its report on 28.08.2020 followed by action taken report filed on 07.10.2020 by Uttar Pradesh Jal Nigam, Pratapgarh.* ***The Oversight Committee held meetings on 17.03.2020 and 25.08.2020 and noted that water sources cannot be contaminated under the garb of***

pendency of a proposal before NMCG. The work must be executed by the State Government from its budgetary resources and the State PCB must take action for violation of statutory provisions of the Water (Prevention and Control of Pollution) Act, 1974. *The recommendations in the report are as follows:-*

> *"1.* ***This committee is of the view that this is an over delayed project where STP construction is going on for last 11 years. The State Govt must complete it along with its sewer lines in the next 6 months and should provide budgetary resources for it on priority.***
>
> *2.* ***The Committee felt that accountability must be fixed for causing pollution. Since this is a matter of misappropriation of funds, both disciplinary proceedings and criminal action should have been initiated against persons responsible for this. Secretary Urban Development has assured of satisfactory action against the guilty within 10 days.***
>
> *3. As per Hon'ble NGT's directions, not a single drop of untreated water should be discharged into the river even during monsoon season. The issue of discontinuation of bioremediation during monsoons should be clarified in that context and CPCB should issue clear guidelines in that context.*
>
> *4. It appears that future enhancement in generation of the sewage has not been taken into consideration while designing the STP. It is recommended that the department should conduct a study to evaluate the future growth of sewage in the city and design capacity of the STP should be increased as per the future demands.*
>
> *5. The Department may also explore the possibility of creating bio-diversity park or new wetlands to reduce the load of pollution."*

5. As regards the response of the Jal Nigam, ***unfortunately the same stand is repeated that the Jal Nigam is waiting for the approval of the NMCG. It is also mentioned that no action can be taken against the persons responsible as they have retired except that FIR has been lodged against four persons. The said response does not meet the recommendations of the Oversight Committee. Inspite of huge misappropriation, no stringent action has been taken against the guilty. Such huge misappropriation cannot be at the level of lower level officers, without involvement of higher level authorities, which may be considered at appropriate level and action taken for safeguarding public funds and enforcing rule of law.***

6. ***The Principal Secretary, Urban Development (Nagar Vikas) must ensure initiation of remedial steps within one month, out of the State funds or fund collected as per rules from inhabitants, without waiting for the NMCG approval.*** *The Principal Secretary, Urban Development may remain present in*

person (by Video Conferencing) with the compliance report on the next date of hearing. The report may specifically mention water quality status of river Sai, further progress on laying of sewers, performance of in-situ remediation of four drains and operational status of STP.

7. ***The State PCB is at liberty to initiate prosecution and recover compensation following due process of law."***

4. In view of above, the OC has filed its report dated 01.02.2021 followed by further report on 01.06.2021 about the status of compliance. The Department of Urban Development, U.P. has also filed an action taken report on 01.02.2021, followed by a further report filed on 08.06.2021. We may refer to the latest reports of the OC as well as the State of UP.

5. The compliance status as per OC report dated 01.06.2021 is as follows:

3. Compliance Report of UP Jal Nigam

Shri. Sushil Patel JMD, Jal Nigam had presented the following compliances in the aforementioned issue on 25.01.2021:

<table>
<tr><td>S. No.</td><td>Points of Discussion</td><td colspan="4">Action taken</td></tr>
<tr><td>1</td><td>Current status</td><td colspan="4">Pratapgarh sewerage scheme was sanctioned in the year 2009-10 under State Sector Programme. The major works included under the project and their present status is as follows:</td></tr>
<tr><td></td><td></td><td>S.no.</td><td>Description</td><td>Quantity proposed</td><td>Present Status</td></tr>
<tr><td></td><td></td><td>1</td><td>Sewer Line</td><td>12.47 Km</td><td>6.70 Km laid</td></tr>
<tr><td></td><td></td><td>2</td><td>Intermediate Pumping Station</td><td>1 No.</td><td>Not Constructed</td></tr>
<tr><td></td><td></td><td>3</td><td>Main Pumping Station</td><td>1 No.</td><td>90% Complete</td></tr>
<tr><td></td><td></td><td>4</td><td>Sewage Treatment Plant</td><td>8.95 MLD</td><td>90% Complete</td></tr>
</table>

<table>
<tr><td></td><td></td><td>Substantial work of construction of 8.95 MLD STP includeing installation of electrical and mechanical equipments were completed in year 2013. Power connection and other ancillary works of STP are impeded since 2013 due to diversion of funds to other works.

Further, it is to inform that 4 drains, namely Police line drain, Bholiyapur drain, Sardar drain and Ram Leela maidan drain are discharging 7.7 MLD of sewage into the river Sai. A DPR under Namami Gange Programme, amounting Rs. 33.91 cr., for construction of above 4 drains, including 15 years O&M was submitted to NMCG</td></tr>
<tr><td></td><td></td><td>Observations on aforesaid DPR were communicated by NMCG vide their letter dated 09.10.2020. After incorporating replies to these observations, revised DPR amounting to Rs. 32.56 cr., including 15 years O&M was submitted to NMCG vide letter dated 10.12.2020.
In compliance of Hon'ble NGT order dated 07.10.2020 in the matter, request for allocation of funds against the aforesaid DPR was made by Joint Managing Director, UP Jal Nigam, Lucknow vide letter dated 19.10.2020 through State Govt.</td></tr>
<tr><td></td><td>Status of interim measures which has been taken</td><td>Interim measures i.e bio-remediation work are being taken by Municipal Committee Belha, Pratapgarh for all the above four drains of Pratapgarh city. Photographs of the progress work are annexed as Annexure 1.</td></tr>
<tr><td></td><td>Status of work of sewer line connection with STP</td><td>Sewer line connection with STP could not be completed due to unavailability of funds.</td></tr>
<tr><td></td><td>Status of action taken against the erring officers</td><td>It was informed that the work on this project (sanctioned in year 2006) was started in year 2009 and continued upto 2013. The proposed work under the approved project could not be completed due to diversion of funds. The details of the officers responsible for it are as follows:
<table>
<tr><th>S.no.</th><th>Name</th><th>Designation</th></tr>
<tr><td>1</td><td>Sh. Rajesh Khare</td><td>Executive Engineer</td></tr>
<tr><td>2</td><td>Sh. Rakesh Kumar Srivastava</td><td>Divisional Accountant</td></tr>
<tr><td>3</td><td>Sh. Rampal Ram</td><td>Head Clerk</td></tr>
<tr><td>4</td><td>Late Sh.Satyendranath Srivastava</td><td>RGC (Expired in June, 2020)</td></tr>
<tr><td>5</td><td>M/s Thermax Ltd., Chinchwad, Pune</td><td>Contractor Firm</td></tr>
</table></td></tr>
<tr><td></td><td></td><td>The above concerned persons retired during the years 2014-
2018. Further, as per clause 351 (A) of Civil Services Regulation Act, no proceedings can be initiated against the persons responsible after laps of 4 years period from the date of irregularity. As such, disciplinary proceedings could not be initiated.
An FIR had already been lodged against the following on 30.08.2020 under IPC section 409,419 and 420:
<table>
<tr><th>S.no.</th><th>Name</th><th>Designation</th></tr>
<tr><td>1</td><td>Sh. Rajesh Khare</td><td>Executive Engineer</td></tr>
<tr><td>2</td><td>Sh. Rakesh Kumar Srivastava</td><td>Divisional Accountant</td></tr>
<tr><td>3</td><td>Sh. Rampal Ram</td><td>Head Clerk</td></tr>
</table></td></tr>
</table>

		4	M/s Thermax Ltd., Chinchwad, Pune	Contractor Firm

A copy of compliance report of UP Jal Nigam is ***Annexed as Annexure 2.***

The compliance report received from UP Jal Nigam on 24.05.2021 is as follows:

Sl.	Points of Discussion	Reply
1	What is the current status of the Pratapgarh sewage treatment plant? Is it operational or not.	No, The STP is not operational.
2	What steps had been taken to make the STP operational? When will it be operational?	A DPR under Namami Gange Programme, amounting to Rs. 33.91 cr., for I&D of above 4 drains, including 15 years O & M, was submitted to NMCG (Govt. of India) vide SMCG letter no. 882/SMCG-UP/0623/SMCG dated 28.08.2020. The project also includes provisions for making the STP operational. Observations on aforesaid DPR were communicated by NMCG vide their letter no. TE- 12014/1/2020-Tech. Construction NMCG dated 09.10.2020. After incorporating the raised observations, revised DPR amounting to Rs. 32.56 cr., including 15 years O & M, was submitted to NMCG vide SMCG letter no. 1220/0623/SMCG-UP/04 dated 10.12.2020 and 276/0623/SMCG-UP/01 dated 15.03.2021. Observations on the above DPR were again communicated by NMCG vide their office letter no. TE-12014/2020-TECH CONSTRUCTION NMCG dated 13.05.2021. The STP will be made operational 24 months after the issuance of Letter of Award.
3	What is the current status of work of sewer line connection with STP?	Sewer line connection with STP could not be completed due to unavailability of funds.
4	What is the status of interim measures which have been taken/should be taken to prevent the polluted discharge from the drains to enter into the river Sai.	Interim measures i.e. bioremediation work is being done by NPP Belha, Pratapgarh for all the above four drains of Pratapgarh city.

A copy of compliance report of UP Jal Nigam is Annexed as ***Annexure 5.***

4. Compliance report of UPPCB as on 25.01.2021:

Status of Environmental Compensation: *Shri. P. K. Agarwal, CEO, UPPCB informed that they had issued show-cause notice to Municipal Committee Pratapgarh for environmental compensation of Rs 36.50 crores in consonance with the Hon'ble NGT's orders. UPPCB has also recommended prosecution against the erring officers and had sent it to the Urban Development Department but their response is still awaited.*

5. Suggestions from the Forest Department, Pratapgarh as on 31.01.2021:

During the meeting dated 25.01.2021 Shri Varun Singh, DFO Pratapgarh was directed to look into the possibilities of construction of wetland/biodiversity park in the area. Proceeding in the same direction he had presented a rejuvenation action plan for River Sai. The details of the action Plan are as follows:

1. *Bioengineering (biological engineering) in context of water cleanup is the use of biological principles of thermodynamics, kinetics and toxicology for application to the design, management, monitoring and economic evaluation of engineered systems in order to protect public health and environment.*

2. *Bioremediation is an attractive remedial technique because it is a "NATURALPROCESS," a process through which contaminants are merely transformed from one environmental medium to another and it destroys the target chemical. Bioremediation is also have economic advantage in cleaning up of contaminated water because of low capital energy and material cost and also relatively low-tech required, does not have intensive labour requirement, does not require cost of transportation of hazardous contaminants, In Sai river it will be a best practice to get rid of polluted water.*

3. *In the same context. in district Pratapgarh, Forest Department planned to develop biodiversity park named as Ranjitpurchilbila Biodiversity Park Pratapgarh. The project area is almost 42.5 hectare . Duration is 2023 -2024. The legal status of the area is as reserve forest (where park area is proposed). It is located near chillbilla Pratapgarh and sai river flows west to east almost 0.5 km away from the proposed site. The project is pending for final approval.*

   Detailed compliance report received from Divisional Director Forest And Wildlife Forest Division, Pratapgarh is annexed as ***Annexure 3.***

6. Compliance report of CPCB as on 29.01.2021

During the meeting dated 25.01.2021, CPCB was directed to issue guidelines on the issue of bioremediation during monsoons in compliance to the directions of Hon'ble NGT order dated 07.10.2020. The CPCB informed that they have issued clear directions that not a single drop of untreated water should enter into the rivers even in monsoons. A copy of CPCB directions is annexed as ***Annexure 4****.*

7. Recommendations:

In view of the above we recommend as follows:

1. *In the light of the compliance presented by UP Jal Nigam, this committee feels that no progress had been made in the*

direction of completing the work on ground. ***This committee in its meeting dated 25.08.2020 had reminded "the officials that time and again it has been held by Hon'ble Supreme Court and Hon'ble NGT that access to clean water is Right to Life under Article 21 of the Constitution. The water sources cannot be allowed to be contaminated because the STP has not come into operation for the last 11 years. It is the bounden duty of the State Government to provide for finances to complete the project. The Project cannot be allowed to be delayed under the garb of pendency at NMCG level. In fact, in the last more than 6 months since the Hon'ble NGT order of 02.01.2020, the State Government has neither included it in the budget proposal nor sent the proposal to NMCG so far. The State Govt must complete it in the next 3 months from its budgetary resources if NMCG approval is taking time". However, no progress had been made in this direction. The Oversight Committee reiterated that State Govt should provide funds for this project on priority. If the funds approval from NMCG is taking time, as is evident from the progress in this case, the State Govt should make Budgetary allocations in its State Budget.***

2. *In the earlier meeting of oversight committee dated 25.08.2020 it was suggested that phytoremediation would be more cost-effective and sustainable way to treat the drains. Yet no progress had been made in adopting phyto-remediation as an in situ measure till the STP is operational.*

3. ***In the earlier meeting of oversight committee dated 25.08.2020 it was noted that the total sewage generation in the city is 8.95 MLD and the proposed STP is 8.95 MLD. The State Govt could not explain as to why the future enhancement of amount in the total generation of the sewage has not been taken into consideration while designing the STP. The Oversight Committee reiterates that the future sewage generation requirements should be incorporated in the revised DPR to be submitted by Jal Nigam.***

4. *The DFO, Pratapgarh had made some useful suggestions to remediate the pollution in river Sai. It may be directed to use the above mentioned plan in cleaning up the drains with some modifications. The committee recommends that use of bio-engineered plants should be promoted in place of chemicals wherever possible.*

5. *Irrespective of so many reminders from Oversight Committee and strict direction of Hon'ble NGT, still UP Jal Nigam had not made the STP functional and polluted drains are being dumped into the river Sai. This type of negligence and delay in fulfilling its duty from UP Jal Nigam is not acceptable. It may be recommended that an Environmental Compensation should be imposed on UP Jal Nigam as per the norms of Hon'ble NGT.*

The UPPCB may be directed to calculate the amount of EC to be paid by UP Jal Nigam."

6. The action taken report filed by the Urban Development Department, U.P. is as follows:

" xxx.....xxx.....xxx

In compliance of order dt. 07-10-2020 Department of Urban Development, Govt. of Uttar Pradesh has submitted detailed Action Taken Report vide letter dt. 01-02-2021 before Hon'ble Tribunal. In view of the Hon'ble Court's direction we, most respectfully submit the following updated Action Taken Report:-

CURRENT STATUS IN REGARD OF CONSTRUCTION OF STPs

We, most respectfully submit to the Hon'ble Tribunal that the Pratapgarh Sewerage Scheme was sanctioned in the year 2009-10 under State Sector Program. The major works included under the project and present status is as under:

1. *6.70 km of the Sewer Line is laid out of the Quantity proposed 12.47 km*
2. *Intermediate pumping station 1 no. is not through the complete construction yet.*
3. *The work on the Main pumping station 1 no. has been completed to 90%.*
4. *In the 8.95 MLD Sewage Treatment Plant, 90% of the work has been completed*

Substantial work of construction of 8.95 MLD STP including installation of electrical and mechanical equipment was successfully completed in the year 2013 however it's unfortunate to inform that Power connection and other ancillary works of the STP are impeded since 2013 due to diversion of funds to other works for which an FIR has already been lodged against the erroneous officials.

DISCHARGE OF WASTE INTO THE RIVER SAI

Further, it is to be informed to the Hon'ble Tribunal that ***4 drains, namely Police line drain, Bholiyapur drain, Sadar drain, and Ram Leela Maidan drain, having a total discharge of 7.7 MLD, are being discharged into the river Sai****. However, no direct discharges of the untreated thins are made into the water body as the drains are first treated by the means of Bio-remediation.* ***This treatment is consistently being followed since March 2020.***

STEPS TAKEN TO MAKE THE STP OPERATIONAL

A DPR under Namami Gange Programme, amounting to Rs. 33.91 cr., for I&D of above 4 drains, including 15 years ***O & M****, was*

submitted to NMCG (Govt. of India) vide SMCG letter no. 882/SMCG-UP/0623/SMCG dated 28.08.2020 herewith attached as ***Annexure I.*** *The project also includes provisions for making the STP operational.*

Observations on aforesaid DPR were communicated by NMCG vide their letter no. TE- 12014/1/2020-Tech. Construction NMCG dated 09.10.2020 herewith attached as ***Annexure II.*** *After incorporating the raised observations, revised DPR amounting to Rs.32.56 cr., including 15 years* ***O & M.*** *was submitted to NMCG vide SMCG letter no. 1220/0623/SMCG-UP/04 dated 10.12.2020 herewith attached as Annexure III and 276/0623/SMCG UP/01 dated 15.03.2021 enclosed as Annexure* ***IV.***

Observations of the above-revised DPR were again communicated by NMCG vide their office letter no. TE 12014/2020-TECH CONSTRUCTION 13.05.2021 hereby attached as ***Annexure V.***

A technical team of NMCG was required to visit the site. However, this visit could not be accomplished due to the ongoing Covid-19 pandemic situation.

After the site visit of the Technical Team of NMCG and their conclusive observations, a revised DPR will be submitted to NMCG for approval and allocation of funds. After the approval of the DPR, finalization of tender, and issuance of Letter of Award (LOA) to the qualified bidder, the project will be completed within 24 months after the issuance of LOA.

The STP will be made operational after sanctioning of the project and 24 months after the issuance of the Letter of Award. *The components of work distribution of these 24 months are as follow:-*

Interception & Diversion of 4 drains of Pratapgarh City							
Sl. No.	***Description of work***	***Start date***	***Finish date***	***Duration in months***	***Quantity***	***Time***	***remarks***
1	*Interception work including approval of drawing design etc.*	*From award of tender*	*6 months*	*6 months*	*4 Nos*	*6 months*	*Time has been taken in anticipation of approval of project and award of tender*
2	*Sewer carrying sewer line including main hole & reinstatement work and approval of drawing design*		*6 months*	*6 months*	*2.25 Km*	*6 months*	
3	*Overhauling of existing STP*		*5 months*	*5 months*	*1 Job*	*5 months*	
4	*Connection with STP and MPS Overhauling*		*2 months*	*2 months*	*1 Job*	*2 months*	
5	*Power connection with MEP building.*		*2 months*	*2 months*	*1 Job*	*2 months*	
6	*Testing, commissioning and trial, run.*		*3 months*	*3 months*	*1 Job*	*3 months*	

ACTIONS TAKEN AGAINST ERRING OFFICERS

It is to submit that the works on the project, sanctioned in the year 2006, were started in the year 2009 and continued up to the year 2013. The proposed works under the approved project could not be completed due to the diversion of funds. The persons responsible for the diversion of funds are as follows:

1. *Sh. Rajesh Khare: Executive Engineer*
2. *Sh. Rakesh Kumar Srivastava: Divisional Accountant*
3. *Sh. Rampal Ram: Head Clerk*
4. *Late Sh. Satyendranath Srivastava: RGC (Expired in June 2020)*
5. *M/s Thermax Ltd. Chinchwad, Pune: Contractor Firm*

The above-concerned persons have retired during the years 2014-2018. Further, as per clause 351 (A) of the Civil Services Regulation Act, no proceedings can be initiated against the persons responsible, after a lapse of 4 year period from the date of irregularity. As such, disciplinary proceedings could not be initiated.

Although, an FIR has already been lodged against the following persons responsible on 30.08.2020 under sections 409, 419, and 420 of the Indian Penal Code, hereby attached as ***Annexure VI:-***

1. *Sh. Rajesh Khare: Executive Engineer*
2. *Sh. Rakesh Ktunar Srivastava: Divisional Accountant*
3. *Sh. Rampal Ram: Head Clerk*
4. *M/s Thermax Ltd. Chinchwad, Pune: Contractor Firm*

INTERIM MEASURES TAKEN TO CURB POLLUTION OF WATER BODY

Interim measures have been taken to prevent the polluted discharge from the drains to enter the river Sai. However, In order to ensure compliance with the orders of Hon'ble Tribunal, the Principal Secretary Urban Development has issued instructions vide Letter No: 142/Nine-9-2019-893/2001 Dated: 03.02.2020 to the concerned ULBs for taking up the interim measures for the treatment of drains till permanent infrastructure for treatment of sewage is created is herein attached as ***Annexure VII.***

It is further to be informed to the Hon'ble Tribunal that as a remedial measure to curb water pollution was started in March 2020, by Bio-remediation of the 4 drains namely-Police line drain, Bholiyapur drain, Sadar drain, and Ram Leela Maidan drain all of which are discharged into the river Sai has been duly done. Time and again, water samples of these 4 drains have been collected by the UPPCB. The assessments of such samples have shown a reduction in BOD and COD levels. The reports of such remediation evaluations have been attached herewith attached as ***Annexure VIII."***

7. We have heard learned Counsel for the State of UP and also the Additional Chief Secretary, Urban Development Department, U.P. present by video conferencing. We are in agreement with the report of the OC that there is no satisfactory progress. There is continued violation of directions of the Hon'ble Supreme Court in *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*[4] and orders of this tribunal. This is resulting in contamination of drains and then of River Sai, which later meets Ganga.

8. Contamination of water sources is a punishable offence under the Water (Prevention and Control of Pollution) Act, 1974 for the last 49 years. The stand of the State atleast since 30.8.2019 (when first report was filed by the PCB as noted earlier) is that the STP was started in 2009 and completed in 2010 to the extent of 95%. The same is not been made operational for the last 11 years. Earlier funds have been illegally misappropriated but no meaningful action is being taken against the violators. Action plan in terms of order of this Tribunal dated 20.9.2018 in OA 673/2018 was prepared which included requisite STP being operated within the timeline mentioned therein even though more than two years have passed. Repeatedly, plea is that unless NMCG funds are available from Central Government, the Municipal Council concerned and the Urban Development Department will not comply with the constitutional obligation of preventing discharge of pollution is being reiterated against the mandate of law laid down by the Hon'ble Supreme Court in Municipal Council, Ratlam v. Shri Virdhichand & Ors.[5] as well as *Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.*, supra.

---

[4] (2017) 5 SCC 326
[5] (1980) 4 SCC 162

This plea is being raised again inspite of its rejection by the Tribunal earlier. Non-availability of NMCG funds cannot be a justification for not stopping pollution. If funds are available from any source, the Tribunal has no objection to the same but in any case, the concerned authorities cannot avoid their responsibility under the public trust doctrine, if necessary, by raising funds, as per directions in the Supreme Court judgement.

9. We may refer to the specific directions of the Hon'ble Supreme Court and this Tribunal on the subject:

Extracts from the judgement of the Hon'ble Supreme Court in Paryavaran Suraksha Samiti Vs. Union of India, supra

> "***7.*** *Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants.* ***We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks****. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters.* ***We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.***
>
> x.....x.....x.....
>
> ***10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned,***

cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.

11. *Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge* ***industrial pollutants and sewer, directly into rivers and water bodies.***

12. *We are of the view that in the manner suggested above,* ***the malady of sewer treatment, should also be dealt with simultaneously.*** *We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove.*

13. ***We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down.*** *We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned.* ***The Secretary of the Department of Environment,***

of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. *They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional* ***National Green Tribunal.***

14. *To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically.* ***The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.***

x.....x.....x.....

16. *It however needs to be clarified, that the instant directions and time lines, shall not in any way dilute any time lines and directions issued by Courts or Benches of the National Green Tribunal, hitherto before, wherein the postulated time lines would expire before the ones expressed through the directions recorded above.* ***It is clarified, that the time lines, expressed hereinabove will be relevant, only in situations where there are no prevalent time line(s), and also, where a longer period, has been provided for."***

(emphasis supplied)

Extracts from orders of this Tribunal in OA 593/2017 :

Order dated 21.05.2020

26. *Summary of directions:*

i. *All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed standards, including faecal coliform.*

CPCB may further continue efforts on compilation of River Basin-wise data. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020. CPCB may consolidate all action plans and file a report accordingly.

Ministry of Jal Shakti and Ministry of Housing and Urban Affairs may facilitate States/UTs for ensuring that water quality of rivers, lakes, water bodies and ground water is maintained.

As observed in para 13 above, ***100% treatment of sewage/effluent must be ensured and strict coercive action taken for any violation to enforce rule of law. Any party is free to move the Hon'ble Supreme Court for continued violation of its order after the deadline of 31.3.2018. This order is without prejudice to the said remedy as direction of the Hon'ble Supreme Court cannot be diluted or relaxed by this Tribunal in the course of execution. PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/PCCs will be accountable."***

Order dated 21.09.2020

"11. The Tribunal has already issued directions vide orders dated 28.08.2019 and 21.05.2020 for ensuring that no untreated sewage/effluent is discharged into any water body and for any violation compensation is to be assessed and recovered by the CPCB so that the same can be utilized for restoration of the environment, complying with the principle of 'Polluter Pays' which has been held to be part of 'Sustainable Development' and part of right to life. Control of such pollution is crucial for environment, aquatic life, food safety and also human health. .."

From OA 673/2018:

Order dated 06.12.2019:

6. The Hon'ble Supreme Court noticed the level of degradation of rivers in India and apathy of the authorities as follows:

"58. Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting over pumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels. Farmers are having a

hard time finding groundwater for their crops e.g. in Punjab. In many places there are serpentine queues of exhausted housewives waiting for hours to fill their buckets of water. In this connection John Briscoe has authored a detailed World Bank Report, in which he has mentioned that despite this alarming situation there is widespread complacency on the part of the authorities in India.[6]

"4. We see Yamuna river virtually turned into a sullage. We take judicial notice of this situation. Similar is the position with Ganges. As it proceeds, industrial effluents are being poured in rivers. Sewage is also being directly put in rivers contributing to the river water pollution. We direct the Pollution Control Boards of the various States as well as the Central Pollution Control Board and various Governments to place before us the data and material with respect to various rivers in the concerned States, and what steps they are taking to curb the pollution in such rivers and to management as to industrial effluents, sewage, garbage, waste and air pollution, including the water management. We club the ending case of water management with this matter.[7]

xxx.....xxx.....xxx

11. In spite of above, in flagrant violation of law of the land, polluted water in the form of sewage, industrial effluents or otherwise has continued to be discharged in the water bodies including the rivers or the canals meeting the rivers. Violation of law is not only by private citizens but also statutory bodies including the local bodies and also failure of the regulatory authorities in taking adequate steps. There is no corresponding coercive action posing danger to rule of law when large scale violation of law is not being remedied. This leads to lawlessness.

12. It will be appropriate to note the crisis situation in the country on the subject of availability of potable water. The matter has been considered in the report of Niti Aayog on Composite Water Management Index (CWMI).[8] *Following further information also needs to be noted:*

(i) India is suffering from the worst water crisis in its history and millions of lives and livelihoods are under threat. Currently, 600 million Indians face high to extreme water stress and about two lakh people die every year due to inadequate access to safe water[9]*. The crisis is only going to get worse. By 2030, the country's water demand is projected to be twice the available supply, implying severe water scarcity for hundreds of millions*

---

6 State of Orissa v. Govt. of India, (2009) 5 SCC 492

7 M.C. Mehta Vs Union of India- W.P. (Civil) No. 13029/1985 dated 25.11.2019

8 Niti Ayog on "Composite Water Management Index", June 2018, https://niti.gov.in/writereaddata/files/document_publication/2018-05-18-Water-Index-Report_vS8-compressed.pdf.

9 Source: WRI Aqueduct; WHO Global Health Observatory

of people and an eventual ~6% loss in the country's GDP[10]. As per the report of National Commission for Integrated Water Resource Development of MoWR, the water requirement by2050 in high use scenario is likely to be a milder 1,180 BCM, whereas the present-day availability is 695BCM. The total availability of water possible in country is still lower than this projected demand, at 1,137BCM. Thus, there is an imminent need to deepen our understanding of our water resources and usage and put in place interventions that make our water use efficient and sustainable.

(ii) *India is undergoing the worst water crisis in its history. Already, more than 600 million people[11] are facing acute water shortages. Critical groundwater resources – which account for 40% of our water supply – are being depleted at unsustainable rates.[12]*

(iii) *Most states have achieved less than 50% of the total score in the augmentation of groundwater resources, highlighting the growing national crisis—54% of India's groundwater wells are declining, and 21 major cities are expected to run out of groundwater as soon as 2020, affecting ~100 million people[13].*

(iv) *With nearly 70% of water being contaminated, India is placed at 120th amongst 122 countries in the water quality index.*

13. As per statistics mentioned before the Lok Sabha on April 6, 2018, waterborne diseases such as cholera, acute diarrhoeal diseases, typhoid and viral hepatitis continue to be prevalent in India and have caused 10,738 deaths, over the last five years since 2017. Of this, acute diarrhoeal diseases caused maximum deaths followed by viral hepatitis, typhoid and cholera.[14]

14. As per 'National Health Profile' published by Central Bureau of Health Investigation, Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, a total of 1535 Deaths due to Acute Diarrhoeal Diseases was reported during the year 2013.[15]

Main Causes of Pollution of Rivers

15. As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters for various purposes affecting e-flow, encroachment of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. Inspite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved.

---

[10]Source: McKinsey & WRG, 'Charting our water future', 2009; World Bank; Times of India

[11] Source: World Resource Institute

[12] Source: World Resource Institute

[13] Source: UN Water, 'Managing water under uncertainty and risk', 2010; World Bank (Hindustan Times, The Hindu).

[14] https://www.indiaspend.com/diarrhoea-took-more-lives-than-any-other-water-borne-disease-in-india-58143/

[15] http://pib.nic.in/newsite/PrintRelease.aspx?relid=106612

As per CPCB's report 2016[16], it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.

xxx.....xxx.....xxx

33. *We may note the observations of the Hon'ble Supreme Court:*

"26. Enactment of a law, but tolerating its infringement, is worse than not enacting a law at all. The continued infringement of law, over a period of time, is made possible by adoption of such means which are best known to the violators of law. Continued tolerance of such violations of law not only renders legal provisions nugatory but such tolerance by the enforcement authorities encourages lawlessness and adoption of means which cannot, or ought not to, be tolerated in any civilized society. Law should not only be meant for the law-abiding but is meant to be obeyed by all for whom it has been enacted. A law is usually enacted because the legislature feels that it is necessary. It is with a view to protect and preserve the environment and save it for the future generations and to ensure good quality of life that Parliament enacted the anti-pollution laws, namely, the Water Act, Air Act and the Environment (Protection) Act, 1986. These Acts and Rules framed and notification issued thereunder contain provisions which prohibit and/or regulate certain activities with a view to protect and preserve the environment. When a law is enacted containing some provisions which prohibit certain types of activities, then, it is of utmost importance that such legal provisions are effectively enforced. If a law is enacted but is not being voluntarily obeyed, then, it has to be enforced. Otherwise, infringement of law, which is actively or passively condoned for personal gain, will be encouraged which will in turn lead to a lawless society. Violation of anti-pollution laws not only adversely affects the existing quality of life but the non-enforcement of the legal provisions often results in ecological imbalance and degradation of environment, the adverse effect of which will have to be borne by the future generations.[17]

xxx.....xxx.....xxx

"61. ..... If the laws are not enforced and the orders of the courts to enforce and implement the laws are ignored, the result can only be total lawlessness. It is, therefore, necessary to also identify and take appropriate action against officers responsible for this state of affairs. Such blatant misuse of properties at large-scale cannot take place without connivance

[16] http://www.sulabhenvis.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

[17] INDIAN COUNCIL FOR ENVIRO-LEGAL ACTION Vs. UNION OF INDIA AND OTHERS (1996) 5 SCC 281

of the officers concerned. It is also a source of corruption. Therefore, action is also necessary to check corruption, nepotism and total apathy towards the rights of the citizens."[18]

xxx.....xxx.....xxx

35. *Vide order dated 22.08.2019 in Original Application 200/2014, dealing with the pollution of river Ganga, the Tribunal issued directions and laid down coercive measures to be taken for discharge of untreated sewage in river Ganga:-*

"16. xxx.....xxx.....xxx

17. ***Wherever the work has not commenced, it is necessary that no untreated sewage is discharged into the River Ganga. Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to delay the installation of STPs.*** *For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities.* ***Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.***

36. *Vide order dated 28.08.2019, the Tribunal held:-*

"15. xxx.....xxx.....xxx

"16. xxx.....xxx.....xxx

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to

[18] M.C. Mehta v. Union of India, (2006) 3 SCC 399 – Public functionaries

for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018."

10. We confronted the Additional Chief Secretary present that justification forwarded by him was against the law of land and against earlier order of this Tribunal. No meaningful action was taken against persons who misappropriated funds and failed to prevent pollution inspite of clear directions of this Tribunal. Thus, he was liable to be proceeded against for such conduct. On time being granted for filing any further affidavit, following further affidavit has been filed:

"1 to 2. xxx.....xxx.....xxx
3. That soon after his joining he had reviewed the case and the concerned Urban Local Body was directed to ensure that proper Bio-Remediation of the 4 polluted drains is carried out. The assessment of these drains by the State Pollution Control Board after the process has shown considerable improvement in the BOD and COD levels.

4. ***The DPR for completion of the STP project and Interception & diversion work of the 4 drains is under advance stage of consideration for sanction by NMCG. A technical team of NMCG was to visit the site last month for the assessment of the condition of the existing infrastructure and finalization of the scope of work to be done, however this visit could not be accomplished due to***

the ongoing Covid-19 pandemic situation. The visit is being rescheduled in near future. The sanction of the project from NMCG is expected in 45 days.

5. That ***the undersigned undertakes to expedite the process of making the concerned STP fully operational within twelve months from the date of issuance of the Letter of Award by the UP Jal Nigam.***

6. That the present Deponent assures the Hon'ble Tribunal to ensure effective action in pursuance of the FIR lodged at Pratapgarh against the erring Jal Nigam officers and Contractor firm- M/s Thermax Ltd. Chinchwad.

7. That the deponent prays for one last opportunity and a time of 2 months to expedite the whole process and comply with the previous order and I offer my unconditional apology for the delay in compliance due to ongoing pandemic situation."

11. Thus, even after all possible opportunities, there is either inability to understand simple legal position or unwillingness to comply with the directions of the Hon'ble Supreme Court and this Tribunal out of defiance. Above statement shows that for making STP, which is said to have been 95% complete 11 years back, and allotted funds having been misappropriated, operation will require 12 months after award of work. There being no firm date of award of work, timeline given has no practical meaning. It is also not being delinked from NMCG. Thus, in effect the stand is that it will never be done as NMCG has no fixed commitment of providing funds sought within reasonable time. Already 11 years have gone by. In our view this is irresponsible behaviour of the officer who perhaps knows nothing about the value of environmental norms and effect of violation on public health, food safety, aquatic life and over-all environment. The river stretch is loaded with daily disposal of 8.5 MLD sewage effluent causing septicity of the river on account of high fecal coliform and BOD. Inspite of mandate of the Water Act, 1974 and the judgement of the Hon'ble Supreme Court in *Paryavaran*

Suraksha Samiti & Anr. Vs. Union of India & Ors, supra, fixing deadline of 31.3.2018 for taking all necessary steps to ensure treatment of sewage before discharge in water bodies, there is no willingness of some officers to even take small step to prevent discharge of pollution in water sources and untenable excuses are raised. This attitude has led to large number of water bodies, including most revered river Ganga remaining polluted. As already mentioned, River Sai involved in the present case is also a tributary of Ganga. The stretch of river Sai between Unnao to Jaunpur is falling under category P-V. UP PCB has not provided feed-back to the OC on formulation of Sai Action Plan and functioning of RRC. Further, PCB has failed to provide water quality data of river Sai, as directed vide order dated 07.10.2020.

12. The above serious defiance may call for stringent action when violation of order of the NGT itself is criminal offence under Section 26 of the NGT Act, 2010 punishable with sentence upto three years and fine upto rupees ten crore. It is also executable as decree of Civil Court under Section 25 of the NGT Act read with Section 51(d) CPC, including by civil imprisonment.

13. Taking a lenient view in the matter and giving last opportunity for remedial action, factoring in the pandemic and the plea that the officer has been given this charge since February, 2021, but to uphold public interest and rule of law, we direct imposing of cut of Rs. 1,000/- per month from the salary of the officer till compliance, with further warning of more stringent action unless there is compliance and change in attitude towards compliance of law. If compliance is ensured and affidavit filed to the satisfaction of this Tribunal before the next date,

the Tribunal may consider restoring the cut and refunding the deducted amount. The Member Secretary, UP PCB may explain why action be not taken for failure of the PCB pointed out hereinabove – not providing water quality data of Sai, functioning of RRC and reporting the progress to the Chief Secretary. The PCB may also report further progress in the matter of recovery of compensation assessed and initiation of prosecution proposed.

List for further consideration on 27.10.2021.

A copy of this order be forwarded to the Chief Secretary, UP, Additional Chief Secretary, Urban Development, U.P. and Member Secretary, UP PCB by e-mail for compliance.

The Additional Chief Secretary may remain present through Video Conferencing on the next date.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 09, 2021
Original Application No. 490/2019
DV

Annexure-2

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 490/2019

(With reports dated 28.08.2020 & 07.10.2020)

T. S. Singh Applicant

Versus

State of Uttar Pradesh Respondent

Date of hearing: 07.10.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant: Mr. T.S. Singh, Applicant in person

Respondent(s): Mr. Pradeep Misra, Advocate for UPPCB

ORDER

1. Issue for consideration is prevention of discharge of untreated sewage into Sai River at Pratapgarh in Uttar Pradesh.

2. The matter was considered on 02.01.2020 in light of earlier proceedings and report dated 30.08.2019 filed by the UPPCB as follows:-

> *"1. District Pratapgarh has 9 towns out of them 7 are statutory towns and 2 Census towns. There are 533,546 households in the district accounting for 1.6 percent of the total households in the state. The average size of households in the district is 6.0 persons. Total population of the city Pratapgarh as per 2011 census is 76.133 and water consumption is 13.70 MLD.The total sewage generation of the city is 8.95 MLD.*
>
> *2. In Pratapgarh city main drain named City drain originates from Prayagpur Aurehta joins Sai river at Bela Pratapgarh. Distance covered by city drain from Prayagpur Aurehta to its meeting*

point to Sai River is approx 0.44 Km. City drain carries domestic waste water of habitations settled along the course of river Sai. Total sewage discharge from city drain to river Sai is 8.95 MLD which is untreated in nature. The city drain with a flow of 8.95 MLD will be intercepted and routed to under construction STP of 8.95 MLD at Pratapgarh city near Belhamai Bridge.

3. *Above mentioned STP of 8.95 MLD capacity is based on Fluidized Aerobic Bed Reactor (FAB) technology whose main units are Screen & grit chamber, FAB reactor I & 11, tube settler, chlorine contact tank, Sludge thickner. sludge drying bed etc.* ***At the time of inspection STP was found non- operational due to under construction of sewer lines and its connectivity with STP. At present sewage is directly discharged into river Sai.***

4. *It has been informed that STP was constructed in year 2009 by Thermax Ltd in Pratapgarh Jalotsaran Yojna Belha Pratapgarh city with total estimated cost of Rs. 1820.75 Crore in which 8.50 Crore for STP and rest for sewer line, main pumping station and intermediate pumping station. Summary of the Pratapgarh sewerage plan is attached herewith and marked as Annexure no.-1.*

5. *It has been informed by UP Jal Nigam, Pratapgarh that construction work of STP and main pumping station was started by July 2009 as the land for STP and MPS was made available by Nagar Palika Parishad, Pratapgarh. Later the work was delayed due to P1L in Lucknow bench of Allahabad high court lodged by Dr. R.K Singh owner of a hospital near STP campus.*

6. ***It is informed by U.P. Jal Nigam Pratapgarh that the work of sewer laying etc. cannot be started timely because the funds released for construction was not equivalent to sanctioned amount, and the tender for construction was cancelled six times by competent authority due to different reasons.*** *Later Forest Department imposed ban on laying of sewer and asked for permission of Govt. of India. Scheme where works are held up due to ban imposed by Forest Dept. Pratapgarh, is attached herewith and marked as Annexure no.-2.*

7. *It has been informed that total proposed sewer line for connection of drains to STP is 12.472 Kilometre in which approx. 9 Kilometres sewer line has been installed and rest 3.472 Km is under construction.* ***Approximately 95% work of STP was completed in 2010 and its testing has been also done.***

8. *Regional office UPPCB Raebareli has been directed to EO Nagar Palika Parishad. Pratapgarh and Executive Engineer Jal Nigam Pratapgarh vide letter no. 1305/STP/2017-18 dated 18.01.2018 and 696/STP/P/18-19 dated 10.09.2018 for completion and operation of STP as soon as possible.*

9. ***The river Sai is also covered in the identified "Polluted river stretches" as Priority —V.*** *In compliance of order passed by Hon'ble NGT on 20-09-2018 in OA no. 673/2018 in the matter of NEWS ITEM PUBLISHED IN "THE HINDU' AUTHORED BY SHRI JACOB KOSHY" titled More river stretches are now critically polluted: CPCB, in this regard Pollution Control Board has prepared an Action Plan for rejuvenation of river Sai which has been duly approved by 'River Rejuvenation Committee, U.P."*

3. The Tribunal noted the failure of the Principal Secretary, Urban Development in taking remedial measures in defiance of the directions of this Tribunal reproduced therein which are based on judgment of the Hon'ble Supreme Court in *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors., (2017) 5 SCC 326.* The observations are:

> *"6. Any failure to follow atleast the above minimum course which is easily available,* ***the Principal Secretary, Urban Development Department as well as Chief Executive Officers of the concerned Local Body and Jal Nigam or any other officers entrusted with this function must be held accountable personally by way of disciplinary action as well as requirement of payment of compensation on 'Polluter Pays' principle and making of entry in their ACRs to enforce the rule of law and to enforce citizens' right to clean environment.***
>
> *7. This Tribunal has dealt with the matter while dealing with the pollution of rivers. Vide order dated 22.08.2019, in O.A. No. 200 of 2014 (**River Ganga**), it was observed:-*
>
> > *"16..... As already observed by this Tribunal including in the order dated 14.05.2019 that River Ganga being National River with distinct significance for the country, even a drop of pollution therein is a matter of concern. All the authorities have to be stringent and depict zero tolerance to the pollution of River Ganga.* ***Wherever STPs are not operating, immediate bioremediation and/or phyto-remediation may be undertaken if feasible. To avoid procedural delay of tender processes, etc. specifications and norms for undertaking such activities may be specified in consultation with the CPCB as was earlier directed in our order dated 29.11.2018.*** *Performance guarantees may be required to be furnished for ensuring timely performance. It needs to be ensured that setting up of STPs and sewerage network to be completed and carried out so as to avoid any idle capacities being created. Performance guarantees may be taken for preventing such defaults.*

*8. Vide order dated 28.08.2019 in O.A. No 593/2017, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors., (dealing with **Water pollution** for compliance of order of Hon'ble Supreme Court in (2017) 5 SCC 326) it was observed:-*

> *"17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced.* ***Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage.*** *There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No.606/2018.*

*9. In O.A. No. 6 of 2012, Manoj Mishra Vs. Union of India & Ors. (dealing with **river Yamuna pollution**) vide order dated 11.09.2019, the Tribunal observed:-*

> *"13. Priorities need to be planned.* ***The first step is to ensure that no pollutant is discharged into the river or drains connected thereto. Projects of setting up and upgradation of STPs including setting up of interceptors, laying of sewerage line network etc. have to be completed within strict timelines. Pending such action, immediate bioremediation and/or phytoremediation or any other alternative remediation measure may be undertaken as an interim measure.*** *Pollution of river or water bodies is a criminal offence which needs to be checked by setting up ETPs/CETPs/STPs. The Hon'ble Supreme Court has directed[1] that establishment and proper functioning of ETPs/CETPs/STPs in the country be*

[1] (2017) 5 SCC 326

ensured. This is to enforce the right of access to water. It has been noted by the Hon'ble Supreme Court that water pollution is the cause of various diseases and also affects food safety apart from affecting the environment as such. Following the said judgment, this Tribunal has directed[2] that "All the local bodies have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment."

10. Again, vide order dated 06.12.2019, in O.A. No. 673/2018, News item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB" (dealing with ***351 polluted river stretches****), the Tribunal observed:-*

"47. We now sum up our directions as follows:
i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 ***atleast to the extent of in-situ remediation*** *and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured.* ***If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation*** *as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP."*

11. We may also observe that apart from interim remediation as mentioned above, pending installation of STPs etc. another option is development of wetlands and bio-diversity parks for reducing the pollution loads on the recipient water bodies. Such directions have been issued by this Tribunal in dealing with the issue in other cases also. Reference may be made order dated 18.12.2019 in O.A. No. 125 of 2017, Court on its own Motion v. State of Karnataka:-

"28 (xii) Steps may be taken to explore development of wetlands and bio-diversity parks apart from other remedial action for reducing the pollution load on the recipient water bodies."

12. Since the above matter is already covered by directions of this Tribunal dealing with 351 polluted river stretches vide order dated 06.12.2019, in O.A. No. 673/2018, the directions with regard to compensation etc. will apply to the present case."

---

[2] Order dated 28.08.2019 in Paryavaran Suraksha Samiti & Anr. Vs. Union of India &Ors., O.A No.593/2017

4. In view of above, the Oversight Committee, constituted by this Tribunal for the State of Uttar Pradesh, has given its report on 28.08.2020 followed by action taken report filed on 07.10.2020 by Uttar Pradesh Jal Nigam, Pratapgarh. The Oversight Committee held meetings on 17.03.2020 and 25.08.2020 and noted that water sources cannot be contaminated under the garb of pendency of a proposal before NMCG. The work must be executed by the State Government from its budgetary resources and the State PCB must take action for violation of statutory provisions of the Water (Prevention and Control of Pollution) Act, 1974. The recommendations in the report are as follows:-

> *"1.* ***This committee is of the view that this is an over delayed project where STP construction is going on for last 11 years. The State Govt must complete it along with its sewer lines in the next 6 months and should provide budgetary resources for it on priority.***
>
> *2.* ***The Committee felt that accountability must be fixed for causing pollution. Since this is a matter of misappropriation of funds, both disciplinary proceedings and criminal action should have been initiated against persons responsible for this. Secretary Urban Development has assured of satisfactory action against the guilty within 10 days.***
>
> *3. As per Hon'ble NGT's directions, not a single drop of untreated water should be discharged into the river even during monsoon season. The issue of discontinuation of bioremediation during monsoons should be clarified in that context and CPCB should issue clear guidelines in that context.*
>
> *4. It appears that future enhancement in generation of the sewage has not been taken into consideration while designing the STP. It is recommended that the department should conduct a study to evaluate the future growth of sewage in the city and design capacity of the STP should be increased as per the future demands.*
>
> *5. The Department may also explore the possibility of creating bio-diversity park or new wetlands to reduce the load of pollution."*

-40-

5. As regards the response of the Jal Nigam, unfortunately the same stand is repeated that the Jal Nigam is waiting for the approval of the NMCG. It is also mentioned that no action can be taken against the persons responsible as they have retired except that FIR has been lodged against four persons. The said response does not meet the recommendations of the Oversight Committee. Inspite of huge misappropriation, no stringent action has been taken against the guilty. Such huge misappropriation cannot be at the level of lower level officers, without involvement of higher level authorities, which may be considered at appropriate level and action taken for safeguarding public funds and enforcing rule of law.

6. The Principal Secretary, Urban Development (Nagar Vikas) must ensure initiation of remedial steps within one month, out of the State funds or fund collected as per rules from inhabitants, without waiting for the NMCG approval. The Principal Secretary, Urban Development may remain present in person (by Video Conferencing) with the compliance report on the next date of hearing. The report may specifically mention water quality status of river Sai, further progress on laying of sewers, performance of in-situ remediation of four drains and operational status of STP.

7. The State PCB is at liberty to initiate prosecution and recover compensation following due process of law.

List for further consideration on 05.02.2021.

A copy of this order be sent to the Chief Secretary UP, the Principal Secretary, Urban Development (Nagar Vikas) UP and Justice VVS

Rathore, former Judge Allahabad High Court, heading the Oversight Committee constituted by this Tribunal, by e-mail for compliance.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

October 07, 2020
Original Application No. 490/2019
SN

-42-

Scanned with CamScanner

Regional office, U.P Pollution Control Board, Raebareli

Status of Sai river At Gaighat (Upstream) Near Railway Bridge (Downstream) in Pratapgarh district

The water quality of the Sai river passing through Pratapgarh city is monitored every month by the Regional Office, U.P Pollution Control Board at following points which are given below-

1- Sai River at Gaighat (Upstream of Pratapgarh before meeting drains)
2- Sai River at Railway Bridge (Downstream of Pratapgarh after meeting drains)

In addition to the sample collection and analysis at the above points, the domestic sewage generated from Pratapgarh urban area, which is mainly discharged into the Sai river through four drains, the sample collection and analysis work of the effluent of the said drains is also being done for the last few months. Domestic effluent originating from Pratapgarh urban area is discharged through following four drains- 1- Bhuliapur Drain(Meeting in river sai near Bhuliyapur Pratapgarh) 2- Police Line Drain (Meeting in river sai in Belha Devi Temple) 3- City Drain/Sadar Nala (Meeting in river sai near Belha Devi Temple Pratapgarh) 4- Ramlila Maidan Drain(Meeting in river Sai near Railway Bridge Pratapgarh). The above four drains discharged into Sai between Gaighat (Upstream of meeting drains) and Railway Bridge (Downstream of meeting drains) points of river. The water quality of river Sai at Gaighat (Upstream of meeting drains) and Near Railway Bridge (Downstream of meeting drains) Pratapgarh from January 2020 to May 2021 is as follows-

-43-

Annexure-3

Scanned with CamScanner

Sai River Water Quality Report OfSai River Gai Ghat U/S and Sai River near Railway Bridge D/S

January 2020-December 2020

S. No.	Parameters	January 2020		February 2020		March 2020		May 2020		June 2020		July 2020		August 2020		September 2020		October 2020		November 2020		December 2020	
		U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S	U/S	D/S
1.	pH	8.01	8.29	8.09	8.18	8.11	8.29	7.91	7.96	8.08	8.15	8.05	8.16	7.78	7.81	7.81	7.89	7.83	7.91	7.82	7.89	7.85	7.89
2.	Color(Hazen)	20	20	20	20	20	20	15	15	15	20	18	20	30	40	30	40	30	40	30	30	20	30
3.	Electrical Conductivity (mmho/cm)	0.344	0.369	0.339	0.359	0.331	0.356	0.336	0.356	0.348	0.359	0.301	0.317	0.221	0.238	0.259	0.321	0.316	0.349	0.328	0.359	0.416	0.439
4.	Dissolved Oxygen (mg/L)	7.4	6.6	7.7	6.8	8.0	6.7	7.5	6.9	7.0	6.3	6.7	6.1	6.6	6.0	6.5	5.9	6.5	6.0	6.9	6.8	7.7	7.5
5.	Biochemical Oxygen Demand (mg/L)	4.5	4.8	--	--	4.0	4.8	3.9	4.2	4.3	4.6	4.4	4.7	4.3	4.6	4.4	4.8	4.5	4.7	4.6	4.7	4.4	4.6
6.	Chemical Oxygen Demand (mg/L)	30.08	31.20	29.12	31.20	28.96	31.52	27.36	27.52	26.08	27.04	26.08	27.52	23.20	24.00	24.98	26.40	24.82	25.60	25.60	26.72	24.16	25.12
7.	Chloride(mg/L)	31.24	32.66	29.82	32.66	29.82	32.66	28.40	29.82	29.82	32.66	29.82	31.24	26.98	29.82	28.40	29.82	28.40	29.82	28.40	29.82	29.82	32.66
8.	Alkalinity (mg/L)	220	240	210	235	215	250	190	215	200	225	210	220	165	185	170	185	185	190	190	200	205	220
9.	Hardness (mg/L)	190	198	182	198	180	196	172	186	182	192	176	186	150	158	158	162	166	170	172	178	178	180
10.	Total Coliform (MPN/100 ml)	7900	8500	7900	8600	7600	8500	7100	7900	7000	7700	7300	7600	4100	5100	3900	4900	4900	7900	6300	7900	7000	7900
11.	Total Dissolved Solid (mg/L)	344	358	332	340	330	348	322	332	332	348	312	316	182	228	160	182	180	184	180	188	192	196

Scanned with CamScanner

Regional Office U.P Pollution Control Board Raebareli

Analysis report of drains before & after Bioremediation at Pratapgarh

Domestic effluent generating from Pratapgarh urban area is discharged into river Sai through following four drains-

1- Bhuliapur Drain(Meeting in river sai near Bhuliyapur Pratapgarh)

2- Police Line Drain (Meeting in river sai in Belha Devi Temple)

3- City Drain/Sadar Nala (Meeting in river sai near Belha Devi Temple Pratapgarh)

4- Ramlila Maidan Drain(Meeting in river Sai near Railway Bridge Pratapgarh).

The above four drains discharged into Sai between Gaighat (Upstream of meeting drains) and Railway Bridge (Downstream of meeting drains) points of river. At present for the treatment of sewage generating from Pratpgarh City, Bio remediation is done by Nagar Palika Pratapgarh in above four drains. The sewage effluent generated from the Nagar Palika Parishad Pratapgarh, which falls into the Sai river through four drains,

According to the analysis report, the comparative details of reduction in pollution load i.e. in BOD before and after bio-remediation treatment in effluent samples are as follows-

S.no.	Name of Drain	Date of Sampling	Parameter	U/S of Bioremediation Site	D/S of Bioremediation site	Standards (mg/litre)	Standard Status Complying / Non Complying	Percentage of reduction in pollution load in effluent after bioremediation
1.	Bhuliyapur Drain	18.11.2020	BOD (mg/l)	60	36	30	Non Complying	27.00
		23.01.2021		44	32	30	Non Complying	40.00
		31.05.2021		48	34	30	Non Complying	29.16
2.	Police Line Drain	18.11.2020	BOD (mg/l)	76	38	30	Non Complying	50.00

Annexure-4

		23.01.2021		92	48	30	Non Complying	47.82
		31.05.2021		76	34	30	Non Complying	55.26
3.	Sadar Drain (City Drain with 2.5 MLD modular ISR STP)	18.11.2020	BOD (mg/l)	82	40	30	Non Complying	51.21
		23.01.2021		98	44	30	Non Complying	55.10
		31.05.2021		72	27	30	Complying	62.50
4.	Ramleela maidan drain	18.11.2020	BOD (mg/l)	68	28	30	Complying	58.82
		23.01.2021		58	36	30	Non Complying	37.93
		31.05.2021		68	32	30	Non Complying	52.94

-46-

The above report is presented for your perusal and further necessary action.

Manish 22/6/2021 SA

22/06/2021 RO

Scanned with CamScanner

Annexure-5

क्षेत्रीय कार्यालय

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड

सी–ब्लाक, इन्दिरा नगर, आवास विकास कालोनी,
रायबरेली–229001 (उ.प्र.)

पत्राँक–66/मा०अध्यक्ष ओ०साइ०कमेटी/DA-490/R/20-21 दिनांक– 06/05/2020

सेवा में,

मा0 अध्यक्ष महोदय,
ओवर साइट कमेटी, राष्ट्रीय हरित अधिकरण, उ0प्र0,
लखनऊ।

विषय– माननीय अध्यक्ष, ओवर साइट कमेटी, राष्ट्रीय हरित अधिकरण, उ0प्र0, लखनऊ की अध्यक्षता में आहूत बैठक दिनांक 17.03.2020 में दिये गये निर्देश के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज उत्प्रवाह को बायोरेमिडियेशन किये जाने हेतु की गयी व्यवस्था सम्बन्धी विश्लेषण आख्या के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने की कृपा करें। माननीय अध्यक्ष, ओवर साइट कमेटी, राष्ट्रीय हरित अधिकरण, उ0प्र0, लखनऊ की अध्यक्षता में आहूत बैठक दिनांक 17.03.2020 में दिये गये निर्देश के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज उत्प्रवाह को बायोरेमिडियेशन (Bio-remediation) किये जाने हेतु नगर पालिका परिषद, प्रतापगढ़ द्वारा की गयी व्यवस्था के सम्यन्ध में निरीक्षण इस कार्यालय के अधिकारियों द्वारा दिनांक 18.03.2020 को किया गया था। निरीक्षण आख्या इस कार्यालय के पत्र दिनांक 23.03.2020 द्वारा बोर्ड मुख्यालय प्रेषित है (सुलभ संदर्भ हेतु छायाप्रति संलग्न है)।

निरीक्षण के समय नाले से एकत्रित उत्प्रवाह नमूनें एवं सई नदी के जल नमूनें की विश्लेषण आख्या के आधार पर संकलित आख्या एवं विश्लेषण आख्या की छायाप्रतियां संलग्न है।

निरीक्षण आख्यानुसार भोलियापुर ड्रेन, पुलिस लाइन नाला, सदर नाला (सिटी ड्रेन), रामलीला मैदान नाला पर बायोरेमिडियेशन किये जाने की व्यवस्था की गयी पायी गयी। निरीक्षण के समय एकत्रित नाले के उत्प्रवाह नमूनें की विश्लेषण आख्यानुसार भोलियापुर ड्रेन से निस्तारित सीवेज उत्प्रवाह में बायोरेमिडियेशन के पश्चात उत्प्रवाह के प्रदूषण भार में पी.एच. में 3.69 प्रतिशत, टोटल सस्पेंडेड सॉलिड में 24.32 प्रतिशत, बी.ओ.डी.में 19.35 प्रतिशत, फीकल कोलीफार्म में 87.04 प्रतिशत की कमी पायी गयी। सदर नाला (सिटी ड्रेन) से निस्तारित सीवेज उत्प्रवाह में बायोरेमिडियेशन के पश्चात उत्प्रवाह के प्रदूषण भार में पी.एच. में 1.87 प्रतिशत, टोटल सस्पेंडेड सॉलिड में 25 प्रतिशत, बी.ओ.डी.में 17.39 प्रतिशत, फीकल कोलीफार्म में 31.43 प्रतिशत की कमी पायी गयी। रामलीला मैदान नाले से निस्तारित सीवेज उत्प्रवाह में बायोरेमिडियेशन के पश्चात उत्प्रवाह के प्रदूषण भार में टोटल सस्पेंडेड सॉलिड में 27.87 प्रतिशत, बी.ओ.डी.में 25 प्रतिशत, फीकल कोलीफार्म में 67.08 प्रतिशत की कमी पायी गयी।

दिनांक 18.03.2020 को सई नदी के सतही जल के एकत्रित नमूनें की विश्लेषण आख्यानुसार सई नदी की जल गुणता केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सतही जल के उपयोग हेतु निर्धारित मापदंड (Criteria) के अनुसार जल की श्रेणी–डी " Propagation of wild life and fisheries " के लिये उपयुक्त पाया गया है।

अवगत कराना है कि दिनांक 18.03.2020 को किये गये निरीक्षण के दौरान एकत्रित उत्प्रवाह को विश्लेषण हेतु प्रयोगशाला में जमा किया गया था। तदोपरान्त कोविड–19 महामारी के कारण लॉकडाउन जारी होने से विश्लेषण आख्या समय से प्राप्त नहीं हो पायी थी, जिससे निरीक्षण आख्या प्रेषित किये जाने में विलम्ब हुआ है।

निरीक्षण आख्या, विश्लेषण आख्या के आधार पर संकलित आख्या एवं विश्लेषण आख्या की छायाप्रतियां संलग्नकर आपके सादर अवलोकनार्थ प्रेषित है।

संलग्नकः–यथोपरि।

भवदीय

(अमित मिश्रा)
क्षेत्रीय अधिकारी
O/C

पृ0सं0: एवं दिनांक–उपरोक्तानुसार।

प्रतिलिपिः– मुख्य पर्यावरण अधिकारी (वृत्त–5), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को निरीक्षण आख्या, विश्लेषण आख्या के आधार पर संकलित आख्या एवं विश्लेषण आख्या की छायाप्रतियां संलग्नकर अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

क्षेत्रीय अधिकारी
O/C Mohali
9/8/2020

डाक प्राप्ति रसीद
प्राप्ति दिनांक 11-6-20
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

Received.
A. K. Saini
PRS (Tech.)
Chairman
11/6/20.

I. L.K. SONI
Principal Private Secretary
Chairman Oversight Committee (NGT)
Uttar Pradesh

माननीय अध्यक्ष, ओवर साइट कमेटी, राष्ट्रीय हरित अधिकरण, उ0प्र0, लखनऊ की अध्यक्षता में आहूत बैठक दिनांक 17.03.2020 में दिये गये निर्देश के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज उत्प्रवाह को बायोरेमिडियेशन किये जाने हेतु की गयी व्यवस्था सम्बन्धी निरीक्षण आख्या।

माननीय अध्यक्ष, ओवर साइट कमेटी, राष्ट्रीय हरित अधिकरण, उ0प्र0, लखनऊ की अध्यक्षता में आहूत बैठक दिनांक 17.03.2020 में दिये गये निर्देश के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज उत्प्रवाह को बायोरेमिडियेशन (Bio-remediation) किये जाने हेतु नगर पालिका परिषद, प्रतापगढ़ द्वारा की गयी व्यवस्था के सम्बन्ध में निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 18.03.2020 को किया गया। निरीक्षण आख्या क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली के पत्र संख्या–1846/मा0अध्यक्ष ओ0स0कमेटी/ओ0ए0–490/2020, दिनांक 23.03.2020 द्वारा बोर्ड मुख्यालय प्रेषित है (छायाप्रति संलग्न)।

1. निरीक्षण के समय भोलियापुर ड्रेन पर स्थित बायोरेमिडियेशन स्थल के अपस्ट्रीम एवं डाउन स्ट्रीम से ड्रेन के सीवेज उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ में जमा किया गया था। प्राप्त विश्लेषण आख्यानुसार उक्त नाले से निस्तारित हो रहे सीवेज उत्प्रवाह में जल प्रदूषणकारी प्रचालकों की मात्रा निम्नवत् है:–

क0 सं0	प्रचालक (Parameters)	भोलियापुर ड्रेन से एकत्रित सीवेज उत्प्रवाह का नमूना		मानक (मि0ग्रा0/लीटर)	मानक के अनुरूप है/नहीं	बायोरेमिडियेशन के पश्चात उत्प्रवाह प्रचालक में प्रदूषण भार में कमी का प्रतिशत
		अपस्ट्रीम आफ बायोरेमिडियेशन साइट	डाउन स्ट्रीम आफ बायोरेमिडियेशन साइट			
1.	pH	8.12	7.82	6.5–9.0	अनुरूप।	3.69
2.	Total Suspended Solid (TSS) (Mg/l)	148	112	100	अनुरूप नहीं।	24.32
3.	Total Dissolved Solid (TDS) (Mg/l)	2370	2376	–	–	
4.	Total Solid (TS) (Mg/l)	2518	2488	–	–	
5.	B.O.D. (Mg/l)	62	50	30	अनुरूप नहीं।	19.35
6.	C.O.D. (Mg/l)	312	293	–	–	
7	Total Coliform (MPN/ 100 ml)	1600000000	110000000	–	–	
8.	Fecal Coliform (MPN/ 100 ml)	540000000	70000000	MPN/ 100ml		87.04

2. निरीक्षण के समय पुलिस लाइन नाला से सीवेज उत्प्रवाह प्रवाहित नहीं होता पाया गया, जिससे ड्रेन से निस्तारित होने वाले सीवेज उत्प्रवाह का नमूना एकत्र नहीं किया जा सका।

3. निरीक्षण के समय सदर नाला (सिटी ड्रेन) पर बायोरेमिडियेशन स्थल के अपस्ट्रीम एवं डाउन स्ट्रीम से ड्रेन के सीवेज उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ में जमा किया गया है। प्राप्त विश्लेषण आख्यानुसार उक्त नाले से निस्तारित हो रहे सीवेज उत्प्रवाह में जल प्रदूषणकारी प्रचालकों की मात्रा निम्नवत् है:–

.....2...

Ajai Mahesh

क0 सं0	प्रचालक (Parameters)	सदर नाला (सिटी ड्रेन) से एकत्रित सीवेज उत्प्रवाह का नमूना		मानक (मि0ग्रा0/ लीटर)	मानक के अनुरूप है/नहीं	बायोरेमिडियेशन के पश्चात उत्प्रवाह प्रचालक में प्रदूषण भार में कमी का प्रतिशत
		अपस्ट्रीम आफ बायोरेमिडियेशन साइट	डाउन स्ट्रीम आफ बायोरेमिडियेशन साइट			
1.	pH	8.01	7.86	6.5–9.0	अनुरूप।	1.87
2.	Total Suspended Solid (TSS) (Mg/l)	128	96	100	अनुरूप।	25
3.	Total Dissolved Solid (TDS) (Mg/l)	2112	1860	–	–	
4.	Total Solid (TS) (Mg/l)	2240	1956	–	–	
5.	B.O.D. (Mg/l)	46	38	30	अनुरूप नहीं।	17.39
6.	C.O.D. (Mg/l)	288	246	–	–	
7	Total Coliform (MPN/ 100 ml)	92000000	54000000	–	–	
8.	Fecal Coliform (MPN/ 100 ml)	35000000	24000000	MPN/ 100ml		31.43

4. निरीक्षण के समय रामलीला मैदान नाले पर बायोरेमिडियेशन स्थल के अपस्ट्रीम एवं डाउन स्ट्रीम से ड्रेन के सीवेज उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ में जमा किया गया है। प्राप्त विश्लेषण आख्यानुसार उक्त नाले से निस्तारित हो रहे सीवेज उत्प्रवाह में जल प्रदूषणकारी प्रचालकों की मात्रा निम्नवत् है:–

क0 सं0	प्रचालक (Parameters)	रामलीला मैदान ड्रेन से एकत्रित सीवेज उत्प्रवाह का नमूना		मानक (मि0ग्रा0/ लीटर)	मानक के अनुरूप है/नहीं	बायोरेमिडियेशन के पश्चात उत्प्रवाह प्रचालक में प्रदूषण भार में कमी का प्रतिशत
		अपस्ट्रीम आफ बायोरेमिडियेशन साइट	डाउन स्ट्रीम आफ बायोरेमिडियेशन साइट			
1.	pH	7.92	7.96	6.5–9.0	अनुरूप।	–
2.	Total Suspended Solid (TSS) (Mg/l)	122	88	100	अनुरूप।	27.87
3.	Total Dissolved Solid (TDS) (Mg/l)	1770	1916	–	–	
4.	Total Solid (TS) (Mg/l)	1892	2004	–	–	
5.	B.O.D. (Mg/l)	48	36	30	अनुरूप नहीं।	25
6.	C.O.D. (Mg/l)	262	242	–	–	
7	Total Coliform (MPN/ 100 ml)	54000000	17000000	–	–	
8.	Fecal Coliform (MPN/ 100 ml)	24000000	7900000	MPN/ 100ml		67.08

.....3.....

5. उपरोक्त ड्रेनों के माध्यम से निस्तारित सीवेज उत्प्रवाह का बायोरेमिडियेशन किये जाने एवं समस्त नालों को सई नदी में मिलने के पश्चात सई नदी की जल गुणता आंकलन किये जाने हेतु समस्त नालों को सई नदी में मिलने के लगभग 200 मीटर अपस्ट्रीम (भोलियापुर) में एवं चारो नालों के मिलने के पश्चात लगभग 200 मीटर डाउन स्ट्रीम (रामलीला मैदान) में जल नमूना एकत्र कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ में जमा किया गया है। प्राप्त विश्लेषण आख्यानुसार सई नदी में जल प्रदूषणकारी प्रचालकों की मात्रा निम्नवत् है:-

क0 सं0	प्रचालक (Parameters)	समस्त ड्रेनों के सई नदी में मिलने से पूर्व एवं पश्चात सई नदी से एकत्रित जल नमूना	
		अपस्ट्रीम आफ ड्रेन (भोलियापुर)	डाउन स्ट्रीम आफ ड्रेन (रामलीला मैदान)
1.	pH	8.04	8.22
	Color (Hazen)	20	20
	Conductivity (micro S/cm)	342	368
2.	Total Suspended Solid (TSS) (mg/l)	34	38
3.	Total Dissolved Solid (TDS) (mg/l)	208	224
4.	Total Solid (TS) (mg/l)	242	262
5.	Hardness (mg/l)	178	188
6.	Calcium (mg/l)	104	110
7.	Magnesium (mg/l)	74	78
8.	Chloride (mg/l)	28	30
9.	D.O. (mg/l)	7.8	6.2
10.	B.O.D. (mg/l)	4.2	5.2
11.	C.O.D. (mg/l)	24.8	29.2
12.	Total Coliform (MPN/ 100ml)	7000	11000
13.	Fecal Coliform(MPN/ 100 ml)	4900	7000

उपरोक्त परिणाम के अनुसार सई नदी की जल गुणता केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सतही जल के उपयोग हेतु निर्धारित मापदंड (Criteria) के अनुसार जल की श्रेणी–डी " Propagation of wild life and fisheries" के लिये उपयुक्त पाया गया है।

पूर्व में प्रेषित निरीक्षण आख्या एवं विश्लेषण आख्या की छायाप्रतियां संलग्नकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

28/05/2020

(मनीष त्रिपाठी)
वैज्ञानिक सहायक

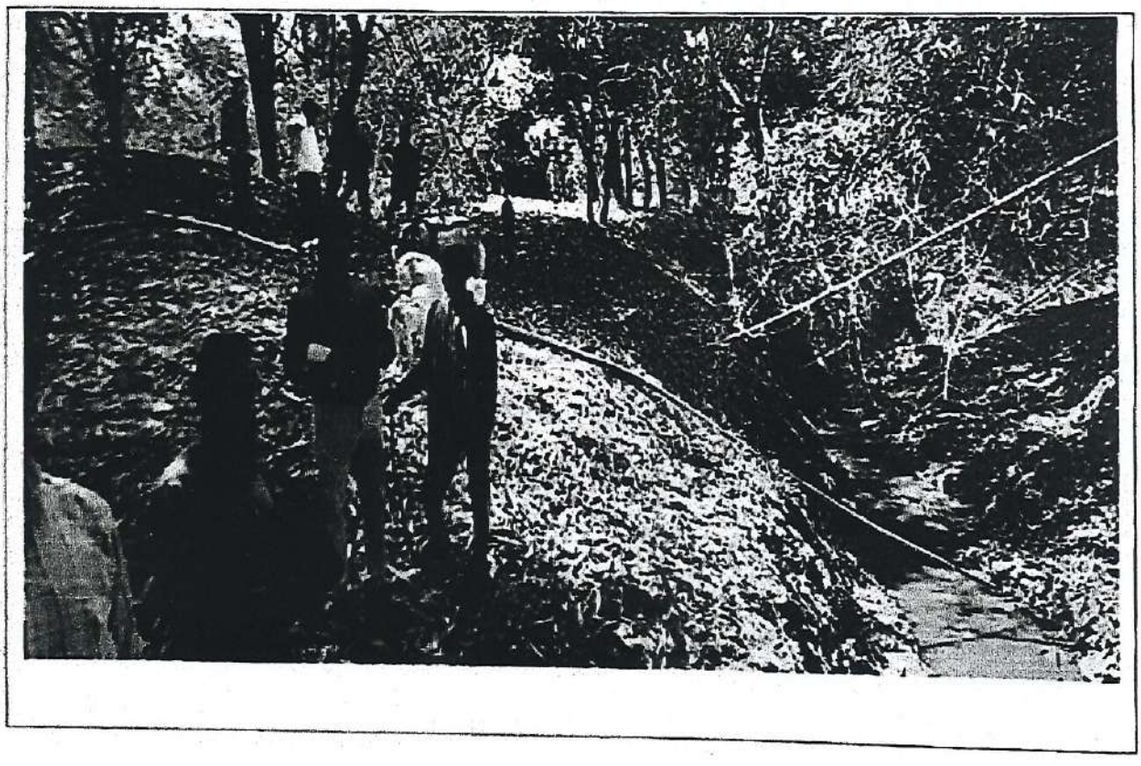
28/05/2020

(महेश चन्द्र कश्यप)
सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी महोदय

28/05/2020

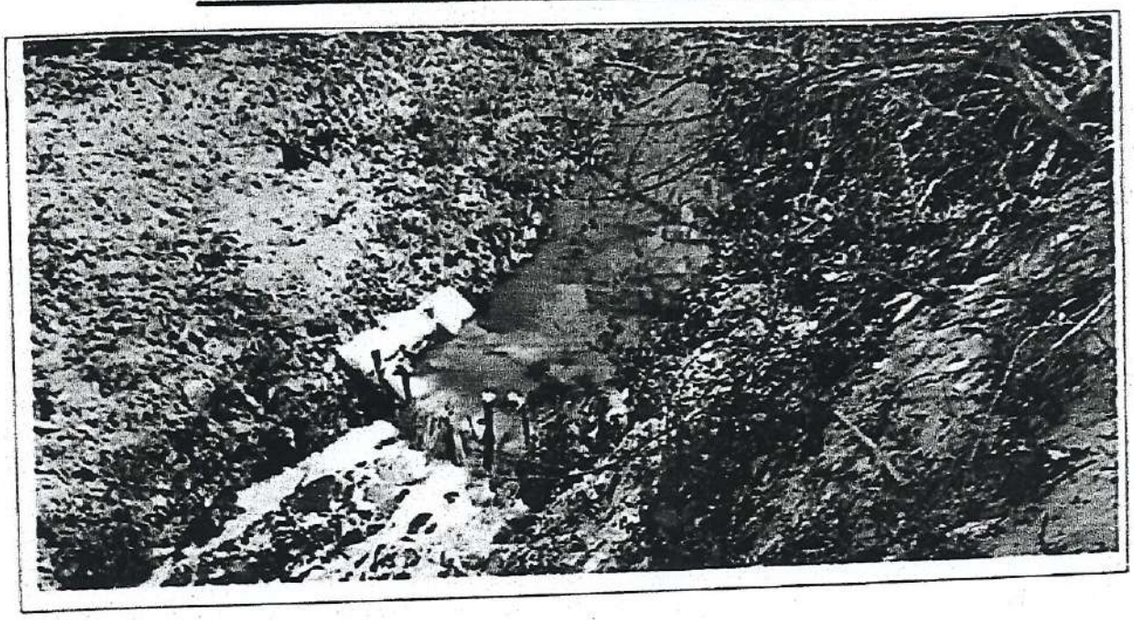
Bhuliyapur Drain

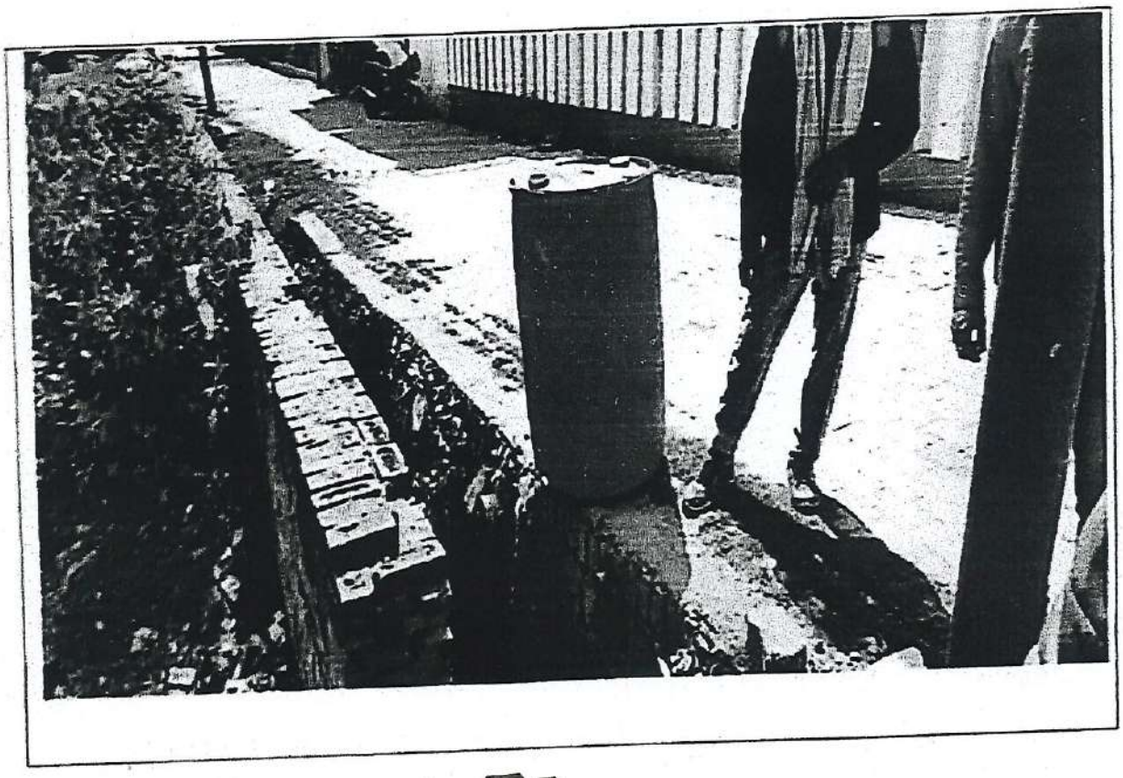


Ajaul
SD

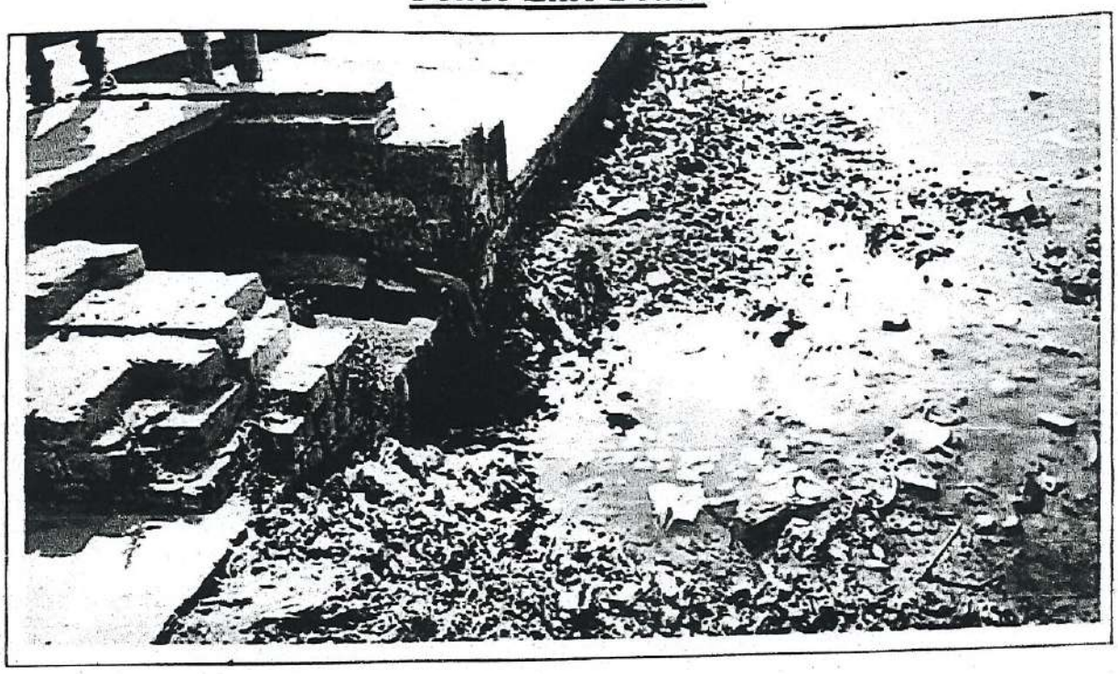
Mahley
ASO

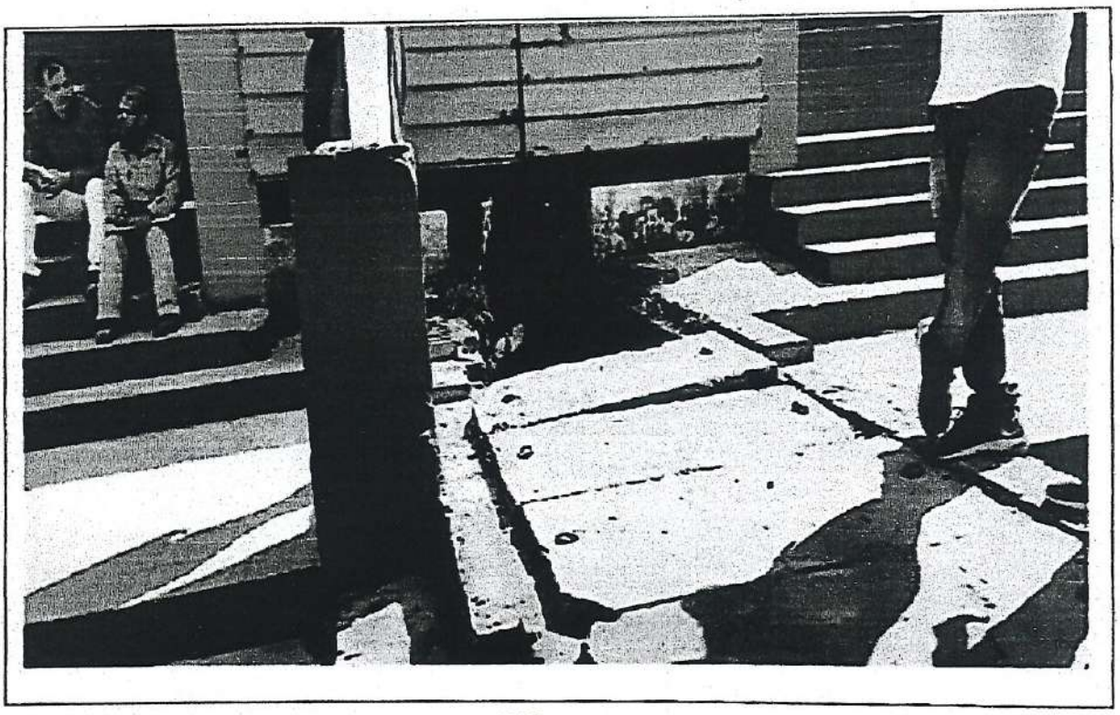
Bio-remediation in Bhuliyapur Drain





Police Line Drain





Ayaz
SD

Mahe
ASO

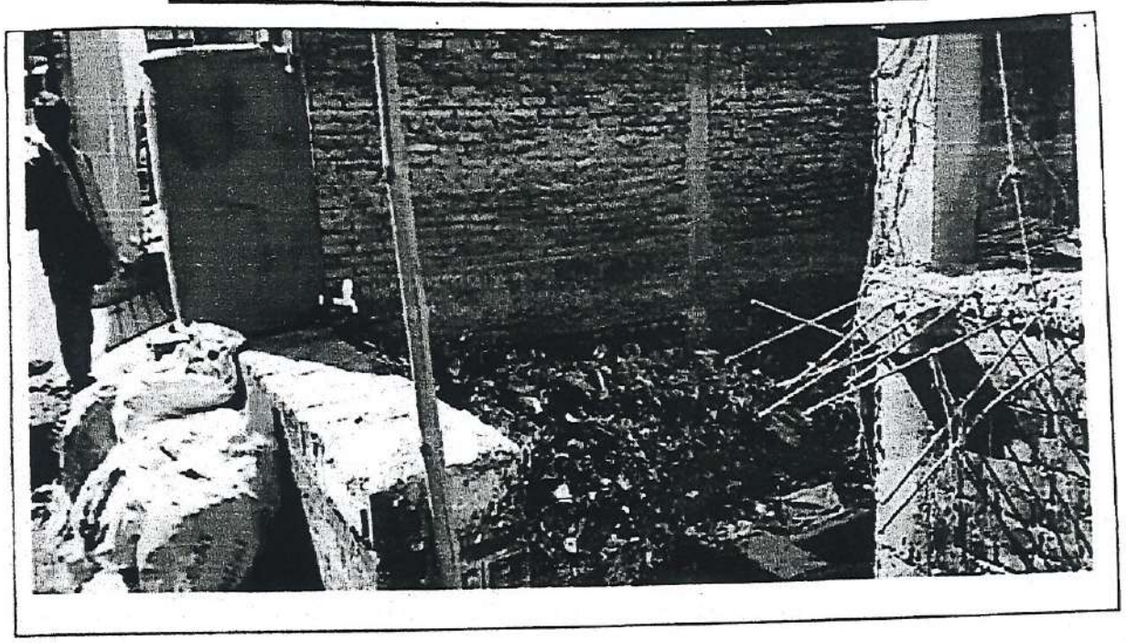
Sadar Drain(City Drain)

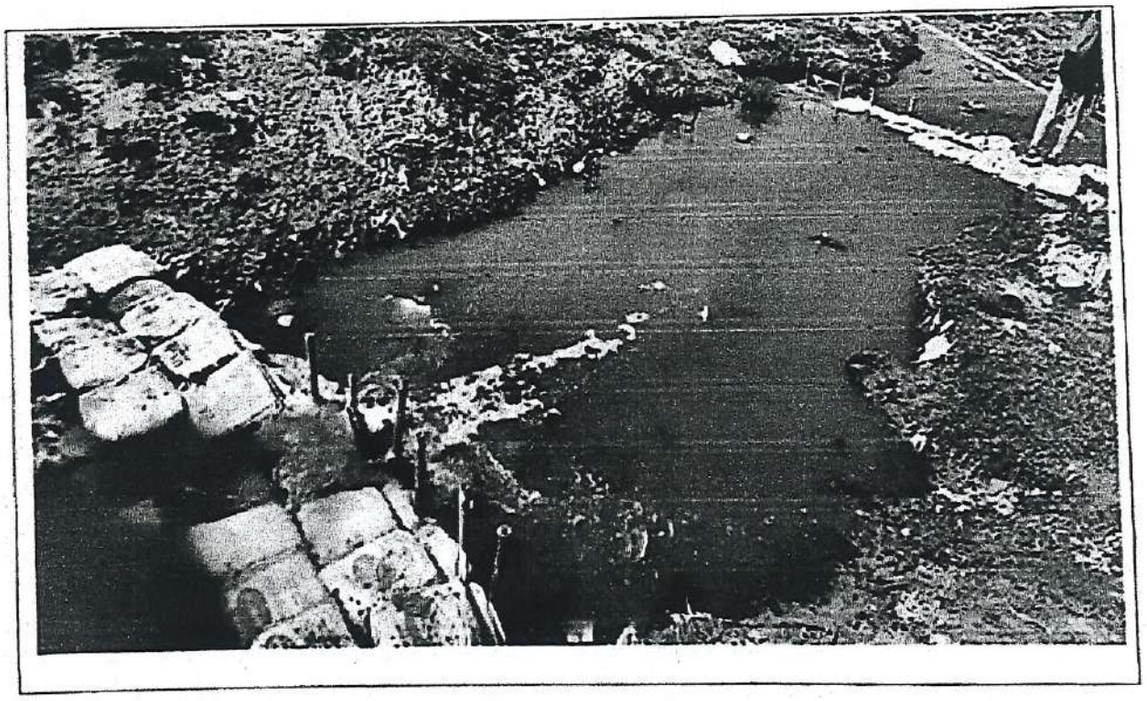
Ayaub
SD

Mahadi
ASO

Ramleela Maidan Drain

Bio- Remediation in Sadar Drain(City Drain)





Ajmal
SDO

Nakeesh
ASO

Bio- remediation in Ramleela Maidan Drain

Annexure-6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या- 32452 /सी-5/सामान्य-527/2020 दिनांक 4-3-2020

पंजीकृत

सेवा में,

अनु सचिव
पर्यावरण विभाग,
उ0प्र0 शासन।

विषयः नगर पालिका परिषद, प्रतापगढ़ द्वारा मानको के विपरीत सीवेज निस्तारण के कारण उत्तरदायी व्यक्ति के विरूद्ध दण्ड प्रकिया संहिता की धारा–197 के अन्तर्गत अभियोजन की स्वीकृति के संबंध में।

महोदय,

यह कि नगर पालिका परिषद, प्रतापगढ़ एक निगमित निकाय है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है। नगर पालिका परिषद, प्रतापगढ़ की सीमा अन्तर्गत जनित घरेलू उत्प्रवाह का निस्तारण निर्धारित मानको के अन्तर्गत किए जाने के लिए उत्तरदायी है।

यह कि राज्य बोर्ड के पत्रांक– 847/एस.टी.पी./2012–13 दिनॉक 01.02.2013, 1335/नगर पालिका परिषद/पी/16–17 दिनॉक 28.01.2017, 512/एस.टी.पी./पी/2017–18 दिनॉक 15.07.2017 तथा 1305/एस.टी.पी.–स0/2017–18 दिनॉक 18.01.2018 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत नोटिस प्रेषित किया गया।

यह कि नगर पालिका परिषद, प्रतापगढ़ का निरीक्षण राज्य बोर्ड के प्राधिकृत अधिकारियों द्वारा नगर पालिका परिषद के प्रतिनिधि श्री मुदित सिंह, अधिशाषी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ को विधिक नोटिस दिनांक 22.02.2020 को प्राप्त कराया गया। निरीक्षण में पाया गया कि नगर पालिका परिषद, प्रतापगढ़ सई के किनारे स्थित है। नगर पालिका परिषद, प्रतापगढ से जनित सीवेज उत्प्रवाह को सिटी ड्रेन के माध्यम से सई नदी में निस्तारित किया जाता हैं, जो कि बेला नदी के समीप सई नदी में मिलती है। निरीक्षण आख्यानुसार नगर पालिका परिषद, प्रतापगढ़ की सीमा विस्तार की आबादी के अनुसार लगभग 12.96 एम0एल0डी0 सीवेज उत्प्रवाह जनित होना सम्भावित है। नगर पालिका परिषद, प्रतापगढ से जनित सीवेज उत्प्रवाह के शुद्धिकरण हेतु प्रतापगढ़ सीवेज स्कीम के अन्तर्गत 8.5 MLD क्षमता का FAB Technology पर आधारित सीवेज ट्रीटमेन्ट प्लाण्ट निर्मित किया गया है। सीवेज उत्प्रवाह के सीवेज ट्रीटमेन्ट प्लाण्ट के Inlet पर न आने के कारण सीवेज ट्रीटमेन्ट प्लाण्ट का संचालन होता नही पाया गया। मॉडयूलर सीवेज ट्रीटमेन्ट प्लाण्ट के Inlet (city drain) एवं outlet तथा मॉडयूलर सीवेज ट्रीटमेन्ट प्लाण्ट से बाईपास हो रहे सीवेज उत्प्रवाह के नमूने एकत्र कर उ0प्र0 प्रदूषण नियंत्रण बोर्ड की केन्द्रीय प्रयोगशाला में विशलेषित कराया गया विश्लेषण आख्या के अनुसार नगर पालिका परिषद से निस्तारित किए जा रहे उत्प्रवाह के प्रचालक बोर्ड मानको के अनुरूप नही है। नगर पालिका परिषद, प्रतापगढ़ का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–24 कर उल्लंघन है एवं धारा–43 के अन्तर्गत दण्डनीय अपराध है। उक्त के संबंध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सक्षम स्तर से अभियोजनात्मक कार्यवाही का प्रस्ताव अनुमोदित किया गया है। नगर पालिका परिषद, प्रतापगढ़ के दिन प्रतिदिन के कार्यों का उत्तरदायी व्यक्ति श्री मुदित सिंह, अधिशाषी अधिकारी लोक सेवक की श्रेणी में आते है।

....2/–

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेव साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

अतः आपसे अनुरोध है कि नगर पालिका परिषद, प्रतापगढ़ के श्री मुदित सिंह, अधिशासी अधिकारी के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने हेतु दण्ड प्रकिया सहिता की धारा–197 के अन्तर्गत सक्षम स्तर से अभियोजन की स्वीकृति प्रदान कराने का कष्ट करें।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

Annexure-7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या–133860/सी–5/6/OA No. 490/2019/2020 दिनांक 12/10/2020
पंजीकृत

सेवा में,

अनु सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग–6,
उ0प्र0 शासन।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490/2019 में पारित आदेश दिनांक 07.10.2020 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490/2019 में पारित आदेश दिनांक 07.10.2020 जिसके सुसंगत अंश निम्नवत् हैः–

".....The State PCB is at liberty to initiate prosecution and recover compensation following due process of law....."

शासन द्वारा नगर पालिका परिषद को बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–24 एवं 43 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने हेतु शासन को स्वीकृति प्रदान किये जाने के संबंध में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन को अपने पत्र संख्या–245/81–6–2020–26(पर्या)/2017टी0सी0–1 दिनांक मई, 2020 द्वारा अभियोजन हेतु स्वीकृति प्रदान किये जाने के संबंध में यथाआवश्यक अग्रेतर कार्यवाही सुनिश्चित करना तथा कृत कार्यवाही से पर्यावरण, एवं जलवायु परिवर्तन, अनुभाग–6 को अवगत कराने हेतु लिखा गया है, परन्तु अभी तक अभियोजन की स्वीकृति के संबंध में कोई कार्यवाही नही की गयी है।

अंतः आपसे पुनः अनुरोध है कि मा0 एन.जी.टी. में पारित आदेश दिनांक 07.10.2020 (छायाप्रति संलग्न) के दृष्टिगत शासन स्तर से प्रमुख सचिव, नगर विकास विभाग को अनुस्मारक पत्र प्रेषित करना चाहें, जिससे नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध अभियोजनात्मक कार्यवाही के संबंध में आवश्यक निर्णय लिया जा सके।

संलग्नक–यथोपरि।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट - www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

Annexure-8

पत्रांक .....704 / एम एस कैम्प/20
दिनांक..... 2-6-2020

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6
संख्या–245 / 81–6–2020–26(पर्या) / 2017टी0सी0–1
लखनऊः दिनांक : मई, 2020

प्रमुख सचिव,
नगर विकास विभाग,
उ0प्र0 शासन।

अवगत कराना है कि नगर पालिका परिषद्, प्रतापगढ़ एक निगमित निकाय है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अन्तर्गत एक कम्पनी है। नगर पालिका परिषद्, प्रतापगढ़ की सीमा अन्तर्गत जनित घरेलू उत्प्रवाह का निस्तारण निर्धारित मानकों के अन्तर्गत किए जाने के लिए उत्तरदायी है।

राज्य बोर्ड के पत्र दिनांक 01.02.2013, दिनांक 28.01.2017, दिनांक 15.07.2017 तथा दिनांक 18.01.2018 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत नोटिस प्रेषित की गयी।

नगर पालिका परिषद्, प्रतापगढ़ का निरीक्षण राज्य बोर्ड के प्राधिकृत अधिकारियों द्वारा नगर पालिका परिषद् के प्रतिनिधि श्री मुदित सिंह, अधिशाषी अधिकारी, नगर पालिका परिषद्, प्रतापगढ़ को विधिक नोटिस दिनांक 22.02.2020 को प्राप्त कराया गया। निरीक्षण में पाया गया कि नगर पालिका परिषद्, प्रतापगढ़ सई नदी के किनारे स्थित है। नगर पालिका परिषद्, प्रतापगढ़ से जनित सीवेज उत्प्रवाह को सिटी ड्रेन के माध्यम से सई नदी में निस्तारित किया जाता है, जो कि बेला नदी के समीप सई नदी में मिलती है। निरीक्षण आख्यानुसार नगर पालिका परिषद्, प्रतापगढ़ की सीमा विस्तार की आबादी के अनुसार लगभग 12.96 एम0एल0डी0 सीवेज उत्प्रवाह जनित होना सम्भावित है। नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज उत्प्रवाह के शुद्धिकरण हेतु प्रतापगढ़ सीवेज स्कीम के अन्तर्गत 8.5 एम0एल0डी0 क्षमता का फैब टैक्नोलॉजी पर आधारित सीवेज ट्रीटमेन्ट प्लाण्ट निर्मित किया गया है। सीवेज उत्प्रवाह के सीवेज ट्रीटमेन्ट प्लाण्ट के इनलेट पर न आने के कारण सीवेज ट्रीटमेन्ट प्लाण्ट का संचालन होता नहीं पाया गया। मॉडयूलर सीवेज ट्रीटमेन्ट प्लाण्ट के इनलेट (सिटी ड्रेन) एवं आउटलेट तथा मॉडयूलर सीवेज ट्रीटमेन्ट प्लाण्ट से बाईपास हो रहे सीवेज उत्प्रवाह के नमूने एकत्र कर उ0प्र0 प्रदूषण नियंत्रण बोर्ड की केन्द्रीय प्रयोगशाला में विशलेषित कराया गया विश्लेषण आख्या के अनुसार नगर पालिका परिषद् से निस्तारित किये जा रहे उत्प्रवाह के प्रचालक बोर्ड मानकों के अनुरूप नहीं है। नगर पालिका परिषद्, प्रतापगढ़ का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–24 का उल्लंघन है एवं धारा–43 के अन्तर्गत दण्डनीय अपराध है। उक्त के संबंध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सक्षम स्तर से अभियोजनात्मक कार्यवाही का प्रस्ताव अनुमोदित किया गया है। नगर पालिका परिषद्, प्रतापगढ़ के दिन प्रतिदिन के कार्यों के उत्तरदायी व्यक्ति श्री मुदित सिंह, अधिशाषी अधिकारी लोक सेवक की श्रेणी में आते है।

C-5
29/05/2020
(आशीष तिवारी)
सदस्य सचिव

नगर पालिका परिषद्, प्रतापगढ़ के दिन प्रतिदिन के कार्यो के उत्तरदायी व्यक्ति श्री मुदित सिंह, अधिशषी अधिकारी के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–24 एवं 43 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने हेतु दण्ड प्रक्रिया संहिता की धारा–197 के अन्तर्गत सक्षम स्तर से अभियोजन की स्वीकृति आवश्यक है।

2– अतः इस सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र संख्या–जी 32452/सी–5/सामान्य–527/2020, दिनांक 04–03–2020 की प्रति संलग्नक सहित प्रेषित करते हुए अनुरोध करना है कि कृपया प्रश्नगत प्रकरण में श्री मुदित सिंह, अधिशाषी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा–24 एवं 43 के अंतर्गत अभियोजनात्मक कार्यवाही किए जाने हेतु दण्ड प्रकिया संहिता की धारा–197 के अन्तर्गत सक्षम स्तर से अभियोजन हेतु स्वीकृति प्रदान किये जाने के सम्बन्ध में यथावश्यक अग्रेतर कार्यवाही सुनिश्चित कराने तथा कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6 को अवगत कराने का कष्ट करें।

संलग्नक–यथोक्त।

(संजय सिंह)
सचिव।

संख्या–245(1)/81–6–2020, तद्दिनांक

प्रतिलिपि सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके उपर्युक्त पत्र संख्या–जी 32452/सी–5/सामान्य–527/2020, दिनांक 04–03–2020 के संदर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(भारत प्रसाद)
अनु सचिव।

Annexure-9

अनुस्मारक

संख्या– 770/81–6–2020–26(पर्या)/2017टी0सी0

प्रेषक,

संजय सिंह
सचिव,
उ0प्र0 शासन।

पत्रांक ..1614/911/ एम एस कैम्प/20
दिनांक :22/10/20

सेवा में,

प्रमुख सचिव,
नगर विकास विभाग,
उ0प्र0 शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6 लखनऊः दिनांकः 19 अक्टूबर, 2020

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490/2019 में पारित आदेश दिनांक 07.10.2020 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र संख्या–जी–8860/सी–5/61/ओ0ए0नं0–490/2019/2020 दिनांक 12.10.2020 (छायाप्रति संलग्न) का कृपया संदर्भ ग्रहण करें।

2– अवगत कराना है कि शासन के पत्र संख्या–245/81–6–2020–26(पर्या)/2017 टी0सी0–1, दिनांक 22 मई, 2020 द्वारा श्री मुदित सिंह, अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध जल प्रदूषण (निवारण तथा नियंत्रण) अधिनियम 1974 की धारा–24 एवं 43 के अंतर्गत अभियोजनात्मक कार्यवाही किये जाने हेतु दण्ड प्रक्रिया संहिता की धारा–197 के अंतर्गत सक्षम स्तर से अभियोजन हेतु स्वीकृति प्रदान किये जाने के संबंध में यथावश्यक अग्रेतर कार्यवाही सुनिश्चित कराने तथा कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6 को अवगत कराये जाने हेतु अनुरोध किया गया है। प्रश्नगत प्रकरण में कृत कार्यवाही की आख्या अभी तक अप्राप्त है।

3– इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा0 एन0जी0टी0 के आदेशों के परिप्रेक्ष्य में कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6 को अवगत कराने का कष्ट करें।

संलग्नकः–यथोक्त।

भवदीय

(संजय सिंह)
सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उनके पत्रांक–जी–33879/सी–5/61/ओ0ए0नं0–490/2019/2020, दिनांक 13.10.2020 के संदर्भ में सूचनार्थ प्रेषित।

आज्ञा से

(गौरव वर्मा)
विशेष सचिव।

-63-

Annexure-10

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– G35526 /सी–5/सामान्य- 527/21

दिनांक 16.6.21
पंजीकृत

सेवा में,

उप सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग–6,
उ0प्र0 शासन।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490/2019 में पारित आदेश दिनांक 09.06.2021 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490/2019 में पारित आदेश दिनांक 09.06.2021 का अवलोकन करना चाहें।

शासन द्वारा नगर पालिका परिषद को बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–24 एवं 43 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने हेतु शासन को स्वीकृति प्रदान किये जाने के संबंध में प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन को अपने पत्र संख्या–245/81–6–2020–26(पर्या)/2017टी0सी0–1 दिनांक मई, 2020 द्वारा अभियोजन हेतु स्वीकृति प्रदान किये जाने के संबंध में यथाआवश्यक अग्रेतर कार्यवाही सुनिश्चित करना तथा कृत कार्यवाही से पर्यावरण, एवं जलवायु परिवर्तन, अनुभाग–6 को अवगत कराने हेतु लिखा गया है, परन्तु अभी तक अभियोजन की स्वीकृति के संबंध में कोई कार्यवाही नही की गयी है। इस संबंध में बोर्ड के पत्रांक– जी 33860/सी–5/61/ओ0ए0 संख्या–490/2019/2020 दिनांक 12.10.2020 द्वारा शासन से अनुरोध किया गया है।

अंतः आपसे पुनः अनुरोध है कि मा0 एन.जी.टी. में पारित आदेश दिनांक 09.06.2021 के दृष्टिगत शासन स्तर से प्रमुख सचिव, नगर विकास विभाग को अनुस्मारक पत्र प्रेषित करना चाहें, जिससे नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध अभियोजनात्मक कार्यवाही के संबंध में आवश्यक निर्णय लिया जा सके।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

Annexure-II

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

H48668

पत्रांक संख्या–...../सी–5/[illegible]5274/2020

दिनांक 06-3-2020
पंजीकृत

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद,
प्रतापगढ़।

यह कि जनपद– प्रतापगढ़ की आबादी से जनित घरेलू मल–जल लगभग 12.96 एम.एल.डी. का निस्तारण बिना किसी शुद्धिकरण के ही निस्तारित किये जाने के दृष्टिगत बोर्ड के प्राधिकृत अधिकारियों द्वारा नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज उत्प्रवाह के संबंध में दिनांक 22.02.2020 को निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि जनपद–प्रतापगढ़ से जनित घरेलू मल–जल के शुद्धिकरण हेतु 8.95 एम.एल.डी. क्षमता का एस.टी.पी. कार्यदायी संस्था जल निगम, प्रतापगढ़ द्वारा निर्माण कराया जा रहा है। निरीक्षण के समय सीवेज ट्रीटमेन्ट प्लाण्ट (एस.टी.पी.) का सिविल कार्य, मैकेनिकल एवं इलेक्ट्रिकल कार्य पूर्ण पाया गया, किन्तु सीवेज उत्प्रवाह एस.टी.पी. के इनलेट पर न आने के कारण सीवेज ट्रीटमेन्ट (एस.टी.पी.) का संचालन नही होता पाया गया। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि सीवरेज पाईप लाईन का कार्य पूर्ण नही होने के कारण सीवेज उत्प्रवाह सीवेज ट्रीटमेन्ट प्लाण्ट (एस.टी.पी.) के इनलेट तक नही लाया जा रहा जिसके कारण एस.टी.पी. का संचालन कार्य नही किया जा सका है।

यह कि वर्तमान में नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज हेतु माडयूलर एस.टी.पी. स्थापित किया गया है, जिसके अन्तर्गत स्क्रीन, एयरेशन एवं फिल्ट्रेशन किये जाने की व्यवस्था की गयी है। जिसे दिनांक 15.01.2020 से किया जाना अवगत कराया गया। निरीक्षण के समय सीवेज उत्प्रवाह का आंशिक भाग उक्त व्यवस्था के माध्यम से शुद्धिकृत कर एवं सीवेज उत्प्रवाह का शेष भाग शुद्धिकृत किये बिना सीधे नाले के माध्यम से संई नदी में निस्तारित किया जाता पाया गया।

यह कि निरीक्षण के समय माडयूलर ट्रीटमेन्ट के इनलेट (सिटी ड्रेन), माडयूलर ट्रीटमेन्ट के आउटलेट एवं माडयूलर एस.टी.पी. से बाई पास होता हुआ सीवेज का नमूने का विश्लेषण केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ से किया गया, जो मानको के अनुरूप नही पाया गया।

यह कि नगर पालिका परिषद, प्रतापगढ़ को क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली के पत्रांक– 847/एस.टी.पी./2012–13 दिनांक 01.02.2013, पत्रांक– 1335/नगर पालिका परिषद/पी/16–17 दिनांक 28.01.2017, पत्रांक–512/एस.टी.पी./पी/2017–18 दिनांक 15.07.2017, पत्रांक– 1305/एस.टी.पी. –स0/2017–18 दिनांक 18.01.2018 तथा पत्रांक– 696/एस.टी.पी./पी./18–19 दिनांक 10.09.2018 द्वारा नोटिस भी प्रेषित किया गया था।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0 संख्या– 490/2019 में परित आदेश दिनांक 02.01.2020 में सीवेज ट्रीटमेन्ट प्लाण्ट की स्थापना पेन्डिंग होने तक अन्य विकल्प के माध्यम से सीवेज उत्प्रवाह के पोल्यूशन लोड को कम करते हुए प्रदूषित उत्प्रवाह को जल स्रोत (Water Body) में मिलने से रोकने हेतु आदेश...

.....2

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

पारित किये गये है, जिसका अनुपालन नही पाया गया है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0 संख्या –593/2017, पर्यावरण सुरक्षा समिति बनाम यूनियन ऑफ इण्डिया व अन्य मं पारित अदेश दिनांक 03.08.2018 के अनुपलान में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाइडलाइन "Methodology for Assessing Environmental Compensation" द्वारा पर्यावरणीय क्षतिपूर्ति आंकलित किये जाने हेतु फार्मुला तैयार किया गया है।

क्षेत्रीय अधिकारी, रायबरेली द्वारा अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध दिनांक 10.09.208 से दिनांक 22.02.2020 तक (530 दिवस) के उल्लघंन हेतु रू0 3650 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है। उक्त के दृष्टिगत क्षेत्रीय अधिकारी की संस्तुति पर विचारोपरान्त सक्षम अधिकारी की अनुमति से अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ पर 3650 लाख (रूपय तीन हजार छः सौ पचास लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध दिनांक 10.09.208 से दिनांक 22.02.2020 तक (530 दिवस) के उल्लघंन हेतु रू0 3650 लाख (रूपय तीन हजार छः सौ पचास लाख मात्र) की पर्यावरणी क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 530 उल्लंघन दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 3650 लाख (रूपय तीन हजार छः सौ पचास लाख मात्र) अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी,वृत्त–5

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ प्रेषित।
2. जिलाधिकारी, प्रतापगढ़ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति की रसीद एवं 15 दिन के उपरान्त अद्यतन स्थिति की रिपोर्ट ससमय बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–5

Annexure-12

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– G33529 /सी–5/सामान्य -527/2020

दिनांक 27/08/2020

पंजीकृत

सेवा में,

सचिव,
नगर विकास विभाग,
उ0प्र0 शासन।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 490/2019 में पारित आदेश दिनांक 02.01.2020 आदेश के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने संबंधी।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 490/2019 में पारित आदेश दिनांक 02.01.2020 आदेश के अनुपालन में बोर्ड द्वारा अधिषाशी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ को पत्र संख्या एच 48668/सी–5/सा0–527/2020 दिनॉक 06–3–2020 के माध्यम से प्रतापगढ़ सीमान्तर्गत अशुद्धिकृत सीवेज सीधे सई नदी में निस्तारित करने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु तैयार की गई कार्यप्रणाली के अनुसर रू0 3650.0 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नगर पालिका परिषद, प्रतापगढ़ को जारी किये गये कारण बताओ नोटिस का संदर्भ लेना चाहें। **(सुलभ संदर्भ हेतु छायाप्रति संलग्न)**

इस संबंध में अधिषाशी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ का पत्र संख्या।700न0पा0परि0–2020 दिनॉक 27.3.2020, ई–मेल के माध्यम से बोर्ड में दिनॉक 24.8.2020 को प्राप्त हुआ है, का भी संदर्भ लेना चाहें। अधिषाशी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ से प्राप्त पत्र दिनॉक 27.3.2020 की छायाप्रति संलग्न कर आपको इस आशय से प्रेषित है कि इस संबंध में अपनी समयक् टिप्पणी बोर्ड को 15 दिन के अन्दर उपलब्ध कराना चाहें ताकि नगर पालिका परिषद, प्रतापगढ़ पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में अग्रिम कार्यवाही की जा सके।

भवदीय

(आशीष तिवारी)
सदस्य सचिव

संलग्नक: यथोपरि।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन को सूचनार्थ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली को इस निर्देश के साथ प्रेषित कि अधिषाशी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ द्वारा दिये गये प्रतिउत्तर दिनॉक 27.3.20 का परीक्षण कर आख्या स्पष्ट संस्तुति सहित एक सप्ताह में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

सदस्य सचिव

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट-www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

Annexure-13

पत्रांक ..1609/आर० / एम एस केम्प/20
दिनांक .22/10/20...

22-10-2020

संख्या– 771 / 81–6–2020–26(पर्या) / 2017टी0सी0

प्रेषक,

संजय सिंह
सचिव,
उ0प्र0 शासन।

सेवा में,

प्रमुख सचिव,
नगर विकास विभाग,
उ0प्र0 शासन।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–6 लखनऊः दिनांकः 19 अक्टूबर, 2020

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490 / 2019 में पारित आदेश दिनांक 07.10.2020 के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र संख्या–जी–33879 / सी–5 / 61 / ओ0ए0नं0–490 / 2019 / 2020, दिनांक 13.10.2020 (छायाप्रति संलग्नकों सहित संलग्न) का कृपया संदर्भ ग्रहण करें।

2– अवगत कराना है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड के उक्त पत्रों के माध्यम से मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या–490 / 2019 टी0एस0सी0 बनाम स्टेट ऑफ यू0पी0 में दिनांक 02.01.2020 में पारित आदेश के अनुपालन में अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 06.03.2020 के माध्यम से सीमान्तर्गत अशुद्धिकृत सीधे सई नदी में निस्तारित करने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु तैयार की गयी कार्य प्रणाली के अनुसार रूपये 3650.00 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया था। उक्त कारण बताओ नोटिस के उत्तर के क्रम में अधिशासी अधिकारी द्वारा प्रेषित पत्र दिनांक 27.03.2020 की प्रति बोर्ड द्वारा संलग्न कर प्रमुख सचिव, नगर विकास विभाग को पर्यावरणीय क्षतिपूर्ति के संबंध में आवश्यक कार्यवाही करने एवं कृत कार्यवाही से अवगत कराने का अनुरोध किया गया था, परन्तु अद्यतन नगर विकास विभाग से सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड में अप्राप्त है।

अग्रेतर प्रकरण में यह भी अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490 / 2019 में पारित आदेश दिनांक 07.10.2020 का मुख्य अंश निम्नवत् है :–

".....The State PCB is at liberty to initiate prosecution and recover compensation following due process of law...."

3– अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–490 / 2019 में पारित आदेश दिनांक 07.10.2020 के अनुपालन में नगर पालिका परिषद, प्रतापगढ़ पर अधिरोपित 3650.00 लाख की

–2–

पर्यावरणीय क्षतिपूर्ति के संबंध में तत्काल अग्रेतर आवश्यक कार्यवाही कराते हुये कृत कार्यवाही से शासन एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड (ई–मेल आई0डी0–info@uppcb.com) को अवगत कराने का कष्ट करें।

संलग्नकः–यथोक्त।

भवदीय

(संजय सिंह)
सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उनके पत्रांक–जी–33879/सी–5/61/ए0ओ0नं0–490/2019/2020, दिनांक 13.10.2020 के क्रम में सूचनार्थ प्रेषित।

आज्ञा से

(गौरव वर्मा)
विशेष सचिव।

Annexure-14

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– 16259 /सी–5/सा0-527/21 दिनांक 21/6/21
पंजीकृत

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद,
प्रतापगढ़।

यह कि नगर पालिका परिषद, प्रतापगढ़ की आबादी से जनित घरेलू मल–जल लगभग 12.96 एम.एल.डी. का निस्तारण शुद्धिकृत किये बिना सई नदी में किये जाने के कारण बोर्ड के पत्रांक–एच 48668/सी–5/सा0–527/2020 दिनांक 06.03.2020 द्वारा नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध रूपये 3650 लाख (रूपये छत्तीस करोड़ पचास लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु कारण बताओ नोटिस जारी किया गया था, जिसके अनुपालन में अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ द्वारा दिनांक 27.03.2020 को प्रतिउत्तर प्रेषित किया गया। नगर पालिका परिषद, प्रतापगढ़ द्वारा प्रेषित प्रतिउत्तर में नगर पालिका परिषद, प्रतापगढ़ द्वारा वर्तमान में सीवेज को शुद्धिकृत करने के प्रयास किये जाने का उल्लेख करते हुए नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध अधिरोपित उक्त पर्यावरणीय क्षतिपूर्ति हेतु जारी कारण बताओ नोटिस को निक्षेप किये जाने का अनुरोध किया गया है।

यह कि नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज को शुद्धिकृत किये जाने का उत्तरदायित्व संबंधित नगर पालिका परिषद/स्थानीय निकाय का है, परन्तु विगत वर्षो में नगर पालिका परिषद, प्रतापगढ़ द्वारा प्रदूषित सीवेज को शुद्धिकृत किये बिना सई नदी में निस्तारित किये जाने के कारण सई नदी की जल गुणता पर प्रतिकूल प्रभाव पड़ा है। नगर पालिका परिषद, प्रतापगढ़ से जनित सीवेज को शुद्धिकृत कर मानकों के अनुरूप निस्तारित किये जाने हेतु क्षेत्रीय कार्यालय स्तर से दिनांक 01.02.2013, 28.01.2017, 15.07.2017, 18.01.2018 एवं 10.09.2018 को नोटिस प्रेषित किये गये, परन्तु उसका अनुपालन तत्समय में नगर पालिका परिषद, प्रतापगढ़ द्वारा नही किया गया। नगर पालिका परिषद, प्रतापगढ़ द्वारा दिये गये प्रतिउत्तर दिनांक 27.03.2020 से स्वतः स्पष्ट है कि नगर पालिका परिषद, प्रतापगढ़ द्वारा दिनांक 22.02.2020 तक प्रदूषित सीवेज को शुद्धिकृत किये जाने का पर्याप्त प्रयास नही किया गया।

यह कि नगर पालिका परिषद, प्रतापगढ़ को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस दिनांक 06.03.2020 के संबंध में अधिशासी अधिकारी, नगर पालिका परिषद, प्रतापगढ़ से प्राप्त प्रतिउत्तर दिनांक 27.03.2020 की प्रति संलग्न कर सचिव नगर विकास विभाग, उ0प्र0 शासन को सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 27.08.2020 एवं पुनः सचिव, पर्यावरण, उ0प्र0 शासन के पत्र दिनांक 19.08.2020 को प्रमुख सचिव, नगर विकास विभाग को इस आशय से प्रेषित किया गया कि इस संबंध में सम्यक टिप्पणी बोर्ड को उपलब्ध कराना चाहें, ताकि नगर पालिका परिषद, प्रतापगढ़ पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में अग्रिम आवश्यक कार्यवाही की जा सके, परन्तु तद्दिनॉक तक नगर विकास विभाग, उ0प्र0 शासन से उक्त के संबंध में कोई आख्या बोर्ड को प्राप्त नही हुई।

.....2

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

यह कि क्षेत्रीय अधिकारी, रायबरेली द्वारा अपने पत्र संख्या–63/ओ0ए0 नं0–490/2019/आर/2021–22 दिनांक 17.06.2021 द्वारा नगर पालिका परिषद, प्रतापगढ़ को अशोधित सीवेज को सई नदी में निस्तारित किये जाने के दृष्टिगत नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध रूपये 3650 लाख (रूपये छत्तीस करोड़ पचास लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु दिनांक 06.03.2020 को जारी कारण बताओ नोटिस की पुष्टि किये जाने की संस्तुति की गयी है।

यह कि क्षेत्रीय अधिकारी, रायबरेली द्वारा प्रेषित संस्तुति दिनांक 17.06.2021 एवं उपरोक्त तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोनदोपरान्त नगर पालिका परिषद, प्रतापगढ़ को बोर्ड के पत्रांक–एच 48668/सी–5/सा0–527/2020 दिनांक 06.03.2020 द्वारा जारी कारण बताओ नोटिस की पुष्टि करते हुए निम्नानुसार आदेश जारी किया जाता है:–

1. नगर पालिका परिषद, प्रतापगढ़ के विरूद्ध दिनांक 10.09.2018 से दिनांक 22.02.2020 तक (कुल 530 दिवस) के उल्लंघन हेतु रूपये 3650 लाख (रूपये छत्तीस करोड़ पचास लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है।

अतः उपरोक्त के संबंध में इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पक्ष में पर्यावरणीय क्षतिपूर्ति रूपये 3650 लाख (रूपये छत्तीस करोड़ पचास लाख मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–**701502010002104** आई0एफ0एस0 कोड– **UBIN0570150** जमा कराया जाना सुनिश्चित करें, अन्यथा भू–राजस्व की भॉति पर्यावरणीय क्षतिपूर्ति वसूल करने की कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व नगर पालिका परिषद, प्रतापगढ़ एवं उसके उत्तरदायी अधिकारियों को होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी,वृत्त–5

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अतिरिक्त मुख्य सचिव, पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।
2. अतिरिक्त सचिव, नगर विकास विभाग, उ0प्र0 शासन।
3. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ प्रेषित।
4. जिलाधिकारी, प्रतापगढ़ को सूचनार्थ प्रेषित।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति की रसीद एवं 15 दिन के अन्दर नगर पालिका परिषद, प्रतापगढ़ से पर्यावरणीय क्षतिपूर्ति बोर्ड के पक्ष में जमा कराया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–5

-71-

Annexure-15

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सी- ब्लॉक, इंदिरा नगर आवास विकास कॉलोनी,
रायबरेली-229001 (उ 0 प्र 0)

पत्रांक:-67 /O.A. 490/2019/R/2021-22 दिनांक:21/06/2021

सेवा में,
अधिशासी अधिकारी,
नगर पालिका परिषद,
प्रतापगढ़।

पंजीकृत

विषय:- पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि बोर्ड मुख्यालय द्वारा दिनांक 06.03.2020 को नगर पालिका परिषद प्रतापगढ़ को जारी कारण बताओ नोटिस के अनुक्रम में नगर विकास विभाग से कोई सम्यक आख्या बोर्ड को प्राप्त नही होने के कारण आपको निर्गत कारण बताओ नोटिस की पुष्टि करते हुए बोर्ड मुख्यालय के पत्रांक संख्या H62569/सी-5/सा0 527/21 दिनांक 21/06/2021 के माध्यम से रु0 3650 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है उक्त आदेश की प्रति पत्र के साथ संलग्न कर इस आशय के साथ प्रेषित की जा रही है की पत्र प्राप्ति के 15 दिनों के अंदर अधिरोपित क्षतिपूर्ति दिए गए खाते में जमा कराते हुए बोर्ड मुख्यालय एवं इस कार्यालय को भी सूचित करने का कष्ट करे।

भवदीय

(अमित मिश्रा)
क्षेत्रीय अधिकारी

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित
1- जिलाधिकारी महोदय, प्रतापगढ़।
2-मुख्य पर्यावरण अधिकारी (वृत-5) उ 0 प्र 0 प्रदूषण नियंत्रण बोर्ड लखनऊ।

क्षेत्रीय अधिकारी

Annexure-16

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विचाराधीन ओ0ए0 सं0– 673/2018 में पारित आदेश दिनांक– 20.09.2018, 19.12.2018 एवं 08.04.2019 के सम्बन्ध में उ0प्र0 शासन के कार्यालय ज्ञाप दिनांक– 14.06.2019 द्वारा पुनर्गठित River Rejuvenation Committee (RRC) की प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन, उ0प्र0 शासन की अध्यक्षता में दिनांक 01.07.2019 को सम्पन्न बैठक का कार्यवृत्त।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उपरोक्त वर्णित तिथियों में पारित आदेशों के अनुकम में पुनर्गठित River Rejuvenation Committee (RRC) की बैठक उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ के सभाकक्ष में दिनांक–01.07.2019 को अपरान्ह् 03:30 बजे प्रमुख सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन, उ0प्र0 शासन की अध्यक्षता में आहूत हुई। बैठक में उपस्थित प्राधिकारी एवं सामाजिक कार्यकर्ताओं आदि का विवरण संलग्न है।

2– बैठक में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0– 673/2018 के अंतर्गत पारित आदेश दिनांक– 20.09.2018, 19.12.2018 एवं 08.04.2019 के सम्बन्ध में बैठक में उपस्थित समस्त सदस्यों को अवगत कराया गया कि बोर्ड द्वारा प्राथमिकता तृतीय, चतुर्थ एवं पंचम चरण की कुल– 08 प्रदूषित नदियों के स्ट्रेच का विवरण निम्नवत् है, जिनके पुनरूद्धार की कार्ययोजना तैयार की गई है :–

कमांक	नदी का नाम	नदी स्ट्रेच	प्राथमिकता का चरण
1	गोमती	सीतापुर से वाराणसी	तृतीय
2	गंगा	कन्नौज से वाराणसी	चतुर्थ
3	रामगंगा	मुरादाबाद से कन्नौज	
4	बेतवा	बागपुर (म0प्र0) से हमीरपुर	पचंम
5	घाघरा	बड़हलगंज से बेवरिया	
6	राप्ती	डामिनगढ से राजघाट	
7	सई	उन्नाव से जौनपुर	
8	सरयू	अयोध्या से इलाफतगंज	

केन्द्रीय प्रदूषण नियंत्रण बोर्ड में दिनांक– 24.04.2019 को टॉस्क टीम की बैठक में विचारोपरान्त कतिपय सूचनायें उक्त कार्ययोजना में समाहित करने की अपेक्षा की गयी है, जिसमें प्रमुख रूप से उद्योगों में जल खपत तथा उत्प्रवाह निस्तारण की स्थिति, गैप एनॉलिसिस, सभी ड्रेन्स की सूची एवं जल गुणता का विवरण, भूजल गुणता का विवरण इत्यादि को समाहित किया जाना था।

3– सदस्य सचिव द्वारा अवगत कराया गया कि उक्त सभी सूचनाएं/विवरण उपरोक्त आठ नदियों हेतु तैयार की गयी कार्ययोजना में समाहित कर दिया गया है।

सदस्य सचिव द्वारा नदियों में जलगुणता सुधार हेतु लघु (तात्कालिक) एवं दीर्घकालिक कार्ययोजना भी प्रस्तुत की गयी जिसमें मुख्य रूप से निम्न कार्यों को

स्थानीय निकाय, सिचाई विभाग एवं स्थानीय नागरिक/स्वयंसेवी संगठनों के माध्यम से अल्प समय में किया जा सकता है, इनमें प्रमुख रूप से निम्नलिखित कार्य चिन्हित किये गये है :–

1. नदियों को ठोस अपशिष्ट से मुक्त करना।
2. नदियों के अविरल प्रवाह हेतु कार्यवाही।
3. नदी के प्रदूषण भार में कमी हेतु कार्यवाही।
4. औद्योगिक प्रदूषण पर नियंत्रण।

4– इसी प्रकार दीर्घकालिक कार्यों के बारे मे भी विस्तार से बताया गया :– डा0 अखिलेश मिश्र, विशेष सचिव, परिवहन (पूर्व जिलाधिकारी, पीलीभीत) द्वारा जिलाधिकारी, पीलीभीत अवधि के दौरान गोमती नदी के उद्गम स्थल से 16.0 कि0मी0 तक गोमती नदी पुनरूद्धार एवं प्राकृतिक जल स्त्रोतों को पुनर्जीवित करने हेतु उनके द्वारा जन–सहभागिता के माध्यम से किये गये कार्यों का प्रस्तुतीकरण किया गया। उनके द्वारा कहा गया कि नदी को पुनर्जीवित किये जाने में जनसामान्य की भागीदारी होना अत्यन्त आवश्यक है।

डा0 विकास रंजन, केन्द्रीय भूगर्भ जल बोर्ड द्वारा सुझाव दिया गया कि कूडा फेकने तथा समुचित निस्तारण न किये जाने तथा उसकी शिकायत दर्ज कराये जाने हेतु मोबाइल ऐप बनवा कर कार्यवाही किये जाने हेतु सुझाव दिया गया।

डा0 एस0आर0 टैगौर, पर्यावरण विशेषज्ञ, एन0एम0सी0जी0 द्वारा कौशल विकास योजना के अंतर्गत जलकुम्भी से बैग्स एवं हैण्डीक्राफ्ट के सम्बन्ध में बताया गया।

श्री बृजेन्द्र पाल सिंह, लोकभारती द्वारा अवगत कराया गया कि बैटलैण्ड्स, सूखे जल स्त्रोतों की रिचार्जिंग तथा नैमिष, सीतापुर के आसपास तमाम छोटी–2 नदियों को पुनर्जीवित करने पर बल दिया गया। श्री वेकेण्टेश्वर दत्ता, असिस्टेंट प्रोफेसर, डा0 अम्बेडकर सेन्ट्रल यूनिवर्सिटी द्वारा गोमती नदी पर तैयार किये गये एक्शन प्लान का भी अध्ययन किया जाए। संत बलवीर सिंह, सीचेंवाल द्वारा कालीबेई नदी, पंजाब के पुनरूद्धार का भी संज्ञान लिये जाने के सम्बन्ध में भी अवगत कराया गया।

5– प्रमुख सचिव महोदया द्वारा विशेष सचिव, नगर विकास को अवगत कराया गया कि प्रदेश में स्थित समस्त एस0टी0पी0 पर ओसीईईएमएस एवं पी0टी0जेड0 कैमरा 15 दिवस के अन्दर स्थापित एवं लिंक उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध कराया जाए। भरवारा, लखनऊ स्थित एस0टी0पी0 को मॉडल एस0टी0पी0 के रूप में विकसित किया जाए, जिसमें प्लांटेशन हेतु नर्सरी, शुद्विकृत सीवेज के उपयोग करने आदि की व्यवस्था की जाए। नालों में बारमेश से मैकेनाइज्ड सालिड वेस्ट रिमुवल के सम्बन्ध में तकनीक विकसित करने हेतु नगर विकास द्वारा कार्यवाही की जाए।

6– अंत में निम्नलिखित बिन्दुओं को समावेशित करने के निर्देश के साथ शेष कुल 08 नदियों के एक्शन प्लान्स् को अनुमोदित किया गया :–

1. इन्वायरमेंट मानीटरिंग पोर्टल का एड्रेस उपलब्ध कराना।
2. वेस्ट इरीगेशन/एग्रीकल्चर प्रेक्टिस।

3. रिचार्ज वेल एवं पाण्ड्स।
4. अपेन्डिक्स में रिसोर्स पर्सन, ग्राउण्ड वाटर एवं मियावाकी फॉरेस्टरी से सम्बन्धित यूट्यूब लिंक भी अंकित किये जायें।
5. जिला स्तरीय पर्यावरण समिति की संरचना को भी एक्शन प्लान में संलग्नक के रूप में शामिल किया जाये।

उक्त के अतिरिक्त यह भी निर्देश दिये जाते है कि समिति के अनुमोदनोपरान्त एक्शन प्लान्स् को केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए तथा उन्हें उ0प्र0 प्रदूषण नियंत्रण की वेबसाइट पर अपलोड किया जाय। उक्त की अनुपालन आख्या को समेकित रूप से उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा आगामी बैठक में प्रस्तुत किया जाए।

अन्त में धन्यवाद सहित बैठक सम्पन्न हुई।

कल्पना अवस्थी
प्रमुख सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परितर्वन अनुभाग–7
संख्या–285(2)/55–पर्या–7–2019–49(पर्या0)/2017
लखनऊः दिनांकः 03 जुलाई, 2019

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नगर विकास/सिंचाई/कृषि विभाग, उ0प्र0 शासन।
2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3– निदेशक, राज्य स्वच्छ गंगा मिशन, उ0प्र0।
4– प्रबन्ध निदेशक, यू0पी0एस0आई0डी0सी0, कानपुर।
5– निदेशक, तकनीकी, राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली।
6– क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आंचलिक कार्यालय नार्थ जोन, लखनऊ।
7– प्रबन्ध निदेशक, उ0प्र0 जल निगम,
8– निदेशक, केन्द्रीय भूजल बोर्ड, उत्तरी क्षेत्र, लखनऊ।
9– डॉ0 ए0ए0 काजमी, प्रोफेसर, आई0आई0टी0, रूड़की।
7– गार्ड फाइल।

आज्ञा से,
(भारत प्रसाद)
अनु सचिव।

Annexure-17

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–673/2018 में पारित आदेशों के अनुपालन में कृषि उत्पादन आयुक्त, उ0प्र0 शासन की अध्यक्षता में गठित रिवर रिजूविनेशन कमेटी की दिनांक 22.06.2020 को अपरान्ह 05:15 बजे सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–673/2018 में पारित आदेशों के अनुपालन में कृषि उत्पादन आयुक्त, उ0प्र0 शासन की अध्यक्षता में गठित रिवर रिजूविनेशन कमेटी की दिनांक 22.06.2020 को अपरान्ह 05:15 बजे बैठक आहूत की गयी। बैठक में उपस्थित अधिकारीगण की सूची संलग्न है।

2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा एजेण्डा के अनुसार बैठक में उपस्थित समस्त सदस्यों को अवगत कराया गया कि प्रदेश में स्थित 12 नदियों के प्रदूषित खण्डों के पुनर्जीवीकरण हेतु प्राथमिकता–प्रथम, तृतीय, चतुर्थ एवं पंचम के आधार पर कार्ययोजनायें बनायी गयी हैं, जिनका अनुमोदन केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा किया गया है। प्राथमिकता–प्रथम में यमुना, वरूणा, काली (पूर्वी) एवं हिण्डन नदी सम्मिलित है, जिनमें प्रदूषण भार (बी0ओ0डी0)–30 मि0ग्रा0/लीटर से अधिक है।

3– बैठक में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा निम्न बिंदुओं पर एक पावर प्वाईंट प्रस्तुतीकरण किया गया :–

1– टैप्ड/अनटैप्ड ड्रेन्स की स्थिति।
2– सीवेज ट्रीटमेंट परियोजनाओं की स्थिति एवं भविष्य की कार्ययोजना।
3– ठोस, प्लास्टिक, बायोमेडिकल एवं लीगेसी वेस्ट के निस्तारण की स्थिति एवं भविष्य की कार्ययोजना।
4– सी0ई0टी0पी0/ई0टी0पी0 की स्थिति एवं भविष्य की कार्ययोजना।
5– फ्लड प्लेन जोन के डिमार्केशन एवं नदियों के ई–फ्लो की स्टडी की स्थिति एवं भविष्य की कार्ययोजना।
6– वृक्षारोपण की स्थिति एवं भविष्य की कार्ययोजना।

4– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अपने प्रस्तुतीकरण में अवगत कराया गया कि 12 नदियों के प्रदूषित खण्डों हेतु बनायी गयी कार्ययोजनाओं के अनुसार कुल 324 ड्रेन्स चिन्हित हैं, जिनमें से 35 ड्रेन्स टैप्ड, 264 अनटैप्ड एवं 25 आंशिक रूप से टैप्ड हैं। अनटैप्ड एवं आंशिक रूप से टैप्ड ड्रेन्स पर माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 सं0–673/2018 में पारित आदेश दिनांक 06.12.2019 के अनुसार 31 मार्च, 2020 तक इन–सीटू रैमेडिऐशन की कार्यवाही प्रारम्भ किया जाना था। यह भी अवगत कराया गया कि सभी उत्तरदायी स्थानीय निकायों से पर्यावरणीय क्षतिपूर्ति वसूल किये जाने हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अंर्तगत कारण बताओ नोटिस दिनांक 16.06.2020 निदेशक, स्थानीय निकाय, लखनऊ के माध्यम से निर्गत किया जा चुका है।

5— 12 नदियों के प्रदूषित नदी खण्डों के कैचमेंट एरिया में उत्तरदायी संस्था द्वारा 47 नये प्रस्तावित/निर्माणाधीन एस0टी0पी0 के सम्बन्ध में सदस्य सचिव द्वारा अवगत कराया गया कि 31 मार्च, 2020 तक 26 एस0टी0पी0 में निर्माण कार्य शुरू कर दिया गया है, जिसमें 19 एस0टी0पी0 का कार्य मार्च, 2021, 04 एस0टी0पी0 का अक्टूबर, 2021 एवं 03 एस0टी0पी0 का कार्य मार्च, 2022 तक पूर्ण किया जाना प्रस्तावित है। शेष 21 एस0टी0पी0 में 07 एस0टी0पी0 टेण्डरिंग प्रक्रिया में हैं तथा 14 की डी0पी0आर0 अभी तक स्वीकृत नहीं हुई है। इसी अनुक्रम में यह भी अवगत कराया गया कि समस्त 47 एस0टी0पी0 में निर्माण कार्य 31 मार्च, 2020 तक प्रारम्भ किये जाने का आदेश माननीय एन0जी0टी0 द्वारा ओ0ए0 सं0–673/2018 में दिनांक 06.12.2019 को पारित किया गया था। उपरोक्त परिप्रेक्ष्य में यह भी आदेशित किया गया था कि यदि कार्यदायी संस्थाओं द्वारा दिनांक 30.06.2020 तक यदि एस0टी0पी0 का निर्माण कार्य प्रारम्भ नहीं किया जा सकेगा, तो सम्बन्धित स्थानीय निकाय के विरूद्ध प्रति एस0टी0पी0/माह 5.00 लाख रूपये की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाए। उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा सम्बन्धित स्थानीय निकायों से पर्यावरणीय क्षतिपूर्ति वसूल किये जाने हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33 ए के अंर्तगत कारण बताओं नोटिस दिनांक 16.06.2020 निदेशक, स्थानीय निकाय, लखनऊ के माध्यम से निर्गत किया जा चुका है।

6— बैठक में सचिव, नगर विकास विभाग, उ0प्र0 शासन द्वारा यह अवगत कराया गया कि हिंडन नदी में गिरने वाले सीवेज के उपचार हेतु एस0टी0पी0 स्थापित किये गये हैं, परन्तु सीवेज नेटवर्क का विकास नहीं हो पाने के कारण सीवेज को पूर्ण रूप से उपचार हेतु एस0टी0पी0 में नहीं ले जाया जा सका है। उक्त के फलस्वरूप अशोधित सीवेज की एक बड़ी मात्रा हिंडन नदी में गिर रही है।

7— बैठक में विशेष सचिव, सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन द्वारा अवगत कराया गया कि गंगा नदी में ई–फ्लो मेनटेन किया जा रहा है तथा गंगा नदी के बिजनौर से लेकर कानपुर तक के खंण्ड हेतु फ्लड प्लेन जोन के डिमार्केशन हेतु टेंडर आमंत्रित किये गये हैं। अन्तर्राज्यीय नदियों यमुना, बेतवा एवं रामगंगा के फ्लड प्लेन डिमार्केशन हेतु सर्वे का कार्य केंद्रीय जल बोर्ड, नई दिल्ली के स्तर से किया जाना हैं तथा इनके फ्लड प्लेन जोन का निर्धारण भी केंद्रीय जल बोर्ड, नई दिल्ली द्वारा किया जायेगा। शेष 08 नदियों हेतु फ्लड प्लेन जोन के निर्धारण की कार्यवाही माह अक्टूबर, 2020 तक सिंचाई एवं जल संसाधन विभाग, उ0प्र0 के स्तर से की जायेगी। 03 नदियों यथा बरूणा, सई एवं गोमती चिरस्थायी (Perennial) नदी नहीं होने के कारण उनमें ई–फ्लो मेनटेन नहीं किया जा सकता है। शेष 07 नदियों हेतु ई–फ्लो का निर्धारण किये जाने संबंधी स्टडी सिंचाई एवं जल संसाधन विभाग द्वारा आई0आई0टी0, नई दिल्ली को दी गयी है, जिसे माह दिसम्बर, 2020 तक पूर्ण किया जाना है। सचिव, नगर विकास विभाग द्वारा सुझाव दिया गया कि उक्त नदियों के जलग्रहण क्षेत्र में स्थित ग्राम पंचायतों द्वारा यदि अपने क्षेत्रान्तर्गत तालाबों व संहायक नदियों की गहराई बढ़ाये जाने

का कार्य मनरेगा योजना से कराया जाता है, तो आगामी वर्षकाल में उनमें जल संचयन होगा जो कि नदियों की अविरलता को प्राप्त किये जाने में सहायक होगा।

8— सचिव, नगर विकास द्वारा अवगत कराया गया कि प्रदेश में 612 स्थानीय निकाय विद्यमान है, जिनसे 17377.0 मीट्रिक टन/दिन सालिड वेस्ट जनित हो रहा है, जिसके सापेक्ष प्रदेश में कार्यरत् 12 वेस्ट प्रोसेसिंग इकाईयों के माध्यम से 4615.0 मीट्रिक टन/दिन वेस्ट की प्रोसेसिंग की जाती है। प्रदेश में उक्त के अतिरिक्त 20 वेस्ट प्रोसेसिंग प्लांट विवाद में होने के कारण कार्यरत् नहीं है, जिनमें अनुमानित 3355.0 मीट्रिक टन/दिन वेस्ट प्रोसेस किया जा सकता है। यह सभी 20 प्लांट मार्च, 2021 तक पुनः संचालित कर लिये जायेगें। इसके अतिरिक्त 582 नगरीय निकायों में वेस्ट प्रोसेसिंग हेतु जमीन का चिन्हीकरण कर लिया गया है। उपरोक्त पर सदस्य सचिव द्वारा सूचित किया गया कि अभी भी सालिड वेस्ट प्रबन्धन में लगभग 10,000 टन का गैप बना हुआ है, जो भविष्य में लीगैसी वेस्ट के रूप में एक बड़ी समस्या बन सकता है, जिसके परिप्रेक्ष्य में नगर विकास विभाग द्वारा अवगत कराया गया कि उपरोक्त गैप दिनांक 31.03.2021 तक खत्म कराने हेतु सालिड वेस्ट प्लांट की स्थापना करायी जा रही है तथा इसी अनुक्रम में यह भी अवगत कराया गया कि मुरादाबाद, जौनपुर एवं अलीगढ में बन्द पड़े सालिड वेस्ट प्लांट को पुनः चला दिया गया है। प्रदेश में मेरठ तथा नोएडा में क्रमशः 3.0 लाख मीट्रिक टन, 1.0 लाख मीट्रिक टन लीगैसी वेस्ट का रैमेडिऐशन कराया जा चुका है। आगरा तथा नोएडा में क्रमशः 8.0 लाख मीट्रिक टन, 1.10 लाख मीट्रिक टन लीगैसी वेस्ट के रैमेडिऐशन की प्रक्रिया संतत् रूप से चल रही है। इसके अतिरिक्त प्रदेश के 10 प्रमुख बड़े शहरों में लगभग 26.1 लाख मीट्रिक टन लीगैसी वेस्ट का उपचार 02 वर्ष के अन्दर पूर्ण किये जाने का प्रस्ताव है।

9— औद्योगिक प्रदूषण नियंत्रण के परिप्रेक्ष्य में सदस्य सचिव द्वारा अवगत कराया गया कि कलस्टर में स्थापित टैक्सटाइल एवं टैनरी समूहों से जनित प्रदूषित उत्प्रवाह के शोधन हेतु क्रमशः 03–03 सी0ई0टी0पी0 स्थापित एवं कार्यरत् है, जिसमें मथुरा के सी0ई0टी0पी0 में शून्य उत्प्रवाह किये जाने की कार्यवाही एन0एम0सी0जी0 के माध्यम से की जा रही है। जाजमऊ स्थित सी0ई0टी0पी0 में 20 एम0एल0डी0 क्षमता विस्तार दिसम्बर, 2021 तक पूर्ण होना प्रस्तावित है। उन्नाव स्थित बन्थर में सी0ई0टी0पी0 के उच्चीकरण हेतु डी0पी0आर0 तैयार हो गया है तथा एन0एम0सी0जी0 द्वारा वित्तीय परियोजना स्वीकृत कर दी गयी है। उन्नाव स्थित साईट–2, औद्योगिक क्षेत्र में भी 2.15 एम0एल0डी0 के नये सी0ई0टी0 हेतु एन0एम0सी0जी0 द्वारा डी0पी0आर0 स्वीकृत की जा चुकी है। वर्तमान में इन उपरोक्त सी0ई0टी0पी0 से सम्बद्ध औद्योगिक इकाईयों को इनकी शोधन क्षमता के अनुसार उत्प्रवाह जनित करने हेतु घटी हुई उत्पादन क्षमता पर औद्योगिक संचालन हेतु राज्य बोर्ड द्वारा निर्देशित किया गया है। प्रदेश में चिन्हित 12 प्रदूषित नदी खण्डों के कैचमेंट एरिया में चिन्हित 1619 जल प्रदूषणकारी औद्योगिक इकाईयॉ स्थापित है, जिनमें प्रदूषित उत्प्रवाह के शोधन की व्यवस्था स्थापित है। इन इकाईयों का सतत् अनुश्रवण राज्य बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं एन0एम0सी0जी0 द्वारा अधिकृत तकनीकी संस्थाओं द्वारा समय–समय

पर किया जा रहा है। अनुश्रवण के दौरान 386 औद्योगिक इकाईयॉ मानकों के अनुरूप उत्प्रवाह शोधित न करने के परिणामस्वरूप इनके विरूद्ध लगभग 20 करोड़ रूपये की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के साथ–साथ जल (प्रदूषण निवारण तथा नियंत्रण) 1974 में वर्णित प्राविधानों के अंतर्गत अन्य वैधानिक कार्यवाही भी की गयी है।

10– बैठक के अन्त में अध्यक्ष महोदय द्वारा निम्न निर्देश दिये गये :–

1– प्रदूषित नदी खण्डों में गिरने वॉले बड़े नालों को चिन्हित कराते हुए उनकी टैपिंग हेतु कार्ययोजना तैयार/कियान्वयन किये जाने की स्थिति का पूर्ण विवरण आगामी बैठक में प्रस्तुत किया जाय।

(कार्यवाही–नगर विकास विभाग एवं उ0प्र0 जल निगम)

2– केंद्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार नालों में कन्सट्रक्टेड वेटलैण्ड/फाईटोरेमिडियेशन का कार्य तत्काल प्रारम्भ कराया जाय। प्रायोगिक तौर पर इस कार्य हेतु स्थानीय निकायों से वसूल की जा रही पर्यावरणीय क्षतिपूर्ति की धनराशि का उपयोग किये जाने हेतु कार्यवाही की जाय।

(कार्यवाही– नगर विकास विभाग/उ0प्र0 जल निगम/ उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

3– प्रदूषित नदी खण्डों में गिरने वाले नालों में प्रदूषण की स्थिति में हो रहे परिवर्तन के संबंध में पूर्ण विवरण आगामी बैठक में प्रस्तुत किया जाय।

(कार्यवाही–उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

4– एस0टी0पी0 में सीवेज को पहुँचाने हेतु आवश्यक सीवेज नेटवर्क के निर्माण संबंधी परियोजनाओं की पूर्ण स्थिति आगामी बैठक में प्रस्तुत की जाय तथा स्थापित एस0टी0पी0 की क्षमता के अधिकतम उपयोग हेतु कार्ययोजना भी प्रस्तुत की जाय।

(कार्यवाही–नगर विकास विभाग एवं उ0प्र0 जल निगम)

5– उल्लंघनकारी उद्योगों, एस0टी0पी0, सी0ई0टी0पी0 व अन्य प्रदूषण श्रोतों के विरूद्ध की गयीं कार्यवाही का विवरण एवं सूची भी आगामी बैठक में प्रस्तुत की जाय।

(कार्यवाही–उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

6– प्रदूषित नदियों में कैनाल सिस्टम के माध्यम से सिंचाई के सरप्लस जल को प्रवाहित किये जाने हेतु एवं आवश्यक इन्फ्रास्ट्रक्चर का विकास किये जाने हेतु कार्ययोजना आगामी बैठक में प्रस्तुत की जाय। उक्त के अतिरिक्त प्रदूषित नदियों की अविरलता सुनिश्चित कराये जाने के दृष्टिगत संबंधित ग्राम पंचायतों द्वारा सहायक नदियों/नालों तथा तालाबों को पुनर्जीवित किये जाने की कार्यवाही मनरेगा योजना से करायी जाय।

(कार्यवाही–सिंचाई एवं जल संसाधन विभाग/ग्राम्य विकास विभाग/पंचायती राज विभाग)

7— प्रदेश स्थित 12 नदियों के प्रदूषित खण्डों के पुनर्जीवीकरण हेतु निरूपित कार्ययोजनाओं में निहित कार्यवाही के बिंदुओं से संबन्धित सूक्ष्म योजनायें, जिनमें वित्तीय आवश्यकता, वित्तीय आवश्यकता की पूर्ति हेतु स्त्रोत एवं टाइमलाईन आदि का स्पष्ट विवरण दिया गया हो, तैयार कर एक सप्ताह में पर्यावरण विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जायें।

(कार्यवाही—समस्त सम्बन्धित विभाग)

अन्त में सधन्यवाद बैठक का समापन किया गया।

आलोक सिन्हा
कृषि उत्पादन आयुक्त।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग—7
संख्या—NGT-283(1)/81—7—2020—49(पर्या)/2017 टी0सी0
लखनऊ : दिनांक : 26 जून, 2020

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :—

1— अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/सिंचाई एवं जल संसाधन/ग्राम्य विकास/पंचायती राज/कृषि/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग, उ0प्र0 शासन।
2— निदेशक, राज्य स्वच्छ गंगा मिशन, उ0प्र0।
3— मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।
4— प्रधान मुख्य वन संरक्षक और विभागध्यक्ष, उ0प्र0, लखनऊ।
5— निदेशक, तकनीकी, राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली।
6— प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।
7— सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
8— क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आंचलिक कार्यालय नार्थ जोन, लखनऊ।
9— निदेशक, केन्द्रीय भूजल बोर्ड, उत्तरी क्षेत्र, लखनऊ।
10— डॉ0 ए0ए0 काजमी, प्रोफेसर, आई0आई0टी0, रूड़की।
11— गार्ड फाइल।

आज्ञा से,

(संजय सिंह)
सचिव।